

INDEPENDENT REPORT FILED BY THE 4th RESPONDENT,

THE DISTRICT COLLECTOR, CHENNAI

HON'BLE NGT (SZ) VIDE ORDER DATED 10.12.2021

IN O.A.NO.203 OF 2021 (SZ)

INDEX

Sl.No	PARTICULARS	PAGE NO.
1.	G.O. (Ms) No.85 Environment and Forest (Ec-3) Department dated 29.06.2010.	1-4
2.	Proceedings of the District Collector, Chennai in Rc.No.C2/13372/2020 dated 04.09.2020.	5-9
3.	District Collector, Chennai Letter in Rc.No.77/G&M/2021 dated 05.05.2021	11-12
4.	Inspection Report of the Assistant Geologist O/o. the Assistant Director of Geology and Mining, Chennai dated 17.09.2021	13
5.	Joint Inspection Report of the Revenue Divisional Officer, North Chennai, Assistant Director of Survey, Chennai District and Assistant Director of Geology and Mining, Chennai District on behalf of the District Collector Chennai.	15
6.	Photos taken during Joint Committee Inspection dated 07.10.2021.	17-29
7.	Proceeding of the District Collector, Chennai in Rc.No.C2/9364/2020 dated 17.11.2021.	31-35
8.	Letter to Tahsildar in Rc.No.C2/9364/2020 dated 17.11.2021.	37-38
9.	Notice in Rc.No.155/G&M/2021 dated 30.11.2021	39-40
10.	Statement of the Reporter, TNIE dated 03.12.2021.	41-42

11.	Photograph sent by Mrs. Ranjitha Gunasekaran (ARE, TNIE) dated 05.12.2021.	43
12.	Photographs sent by the Petitioner dated 20.12.2021.	45-49
13.	Photographs of the Surprise Inspection conducted by the District Collector on 23.12.2021 (Midnight) along with police officials	51-63
14.	Copy of press release in Dinamalar Daily dated 25.12.2021.	65
15.	Details of FIR lodged against the offenders who are involved in illicit Transportation of Minerals.	67-87

27



ABSTRACT

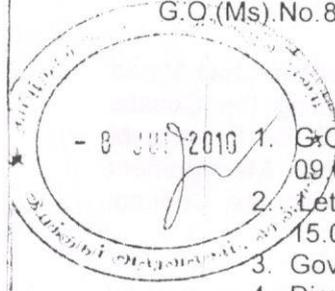
Environment and Forests Department – Coastal Zone Management Authority Reconstitution in respect of Chennai Metropolitan Development Authority Areas – Regarding.

ENVIRONMENT AND FORESTS (EC-3) DEPARTMENT

G.O.(Ms).No.85

Dated:29.06.2010

Read:



1. G.O.Ms.No.163, Environment and Forests Department, dated 09.06.1998.
2. Letter (Ms).No.35, Environment and Forests Department, dated 15.03.2005.
3. Government letter No.29477/EC-3/2005-1, dated 02.11.2005.
4. Director of Environment letter No.P1/1960/2009, dated 20.04.2010.

ORDER:

In the Government Order first read above, the Government have constituted District Coastal Zone Management Authority for Chennai Metropolitan Development Authority areas (DCZMA for CMDA areas) under the Chairmanship of Senior Planning Officer Chennai Metropolitan Development Authority and instructed, among other things, to perform the following main functions.

AD
P1 for
copy it to the office
all concerned
copy to Sr. Secy
to be taken pl. pursue
as per G.O.
8/7/2010

- (i) for monitoring and enforcement / implementation of the provisions of Coastal Regulation Zone Notification.
- (ii) to ensure that the activities within Coastal Regulation Zone take place as per approved Management Plan
- (iii) to assist the state Authority.

2. Subsequently, in Letter (Ms).No.35, dated 15.03.2005 Government have reconstituted the District Coastal Zone Management Authority for Chennai Metropolitan Development Authority areas under the Chairmanship of the Director of Environment, wherein the Member Secretary to Chennai Metropolitan Development Authority has been nominated as Member.

3. The Government have also ordered that the Chennai Metropolitan Development Authority shall issue planning permission and clearance from environmental angle for the Coastal Regulation Zone II areas in accordance with the provisions of the Coastal Regulation Zone Notification 1991 without referring to the Tamil Nadu State Coastal Zone Management Authority (TNSCZMA) for areas falling within their jurisdiction, for the project proposals of Rs.5.00 crores or less.

4. Further in Government letter third read above, the Government have also issued instructions to Chennai Metropolitan Development Authority for sending quarterly report on the clearances given in Coastal Regulation Zone-II areas to the State Coastal Zone Management Authority through the Director of Environment.

5. The Director of Environment in the reference fourth read above has stated that the following difficulties are however experienced in implementing the Coastal Regulation Zone Notification 1991 because of the dual position of the Director of Environment as Member Secretary, Tamil Nadu State Coastal Zone Management Authority and Chairman, District Coastal Zone Management Authority for Chennai Metropolitan Development Authority.

- a) The Director of Environment is dealing with the matters falling in Coastal Regulation Zone areas, in the capacity of Chairman for District Coastal Zone Management Authority for Chennai Metropolitan Development Authority areas and he is also pursuing the proposals in the capacity of Member secretary to Tamil Nadu State Coastal Zone Management Authority (TNSCZMA). Hence the Director of Environment is facing embarrassing situations sometimes to defend his own action taken in the capacity of Chairman to District Coastal Zone Management Authority for Chennai Metropolitan Development Authority area instead of scrutinizing the matters along with the other Members of Tamil Nadu State Coastal Zone Management Authority in the capacity of Member Secretary to Tamil Nadu State Coastal Zone Management Authority.
- b) District Coastal Zone Management Authority for Chennai Metropolitan Development Authority areas have been empowered in G.O.No.163, Environment and Forests Department, dated 09.06.1998 for monitoring and enforcement / implementation of the provisions of Coastal Regulation Zone Notification. However the District Coastal Zone Management Authority is finding it very difficult to implement the same as the Chennai Metropolitan Development Authority themselves are dealing with all the matters falling in Coastal Regulation Zone upto Rs.5.00 crores without the notice of the District Coastal Zone Management Authority. The Chennai Metropolitan Development Authority are not furnishing the required details on the clearances given by them as instructed in the Government letter dated 02.11.2005. Hence monitoring the activities in the Coastal Regulation Zone areas within Chennai Metropolitan Development Authority jurisdiction has become difficult. Hence, it requires close co-ordination with Chennai Metropolitan Development Authority.

6. In order to streamline the various activities connected with Coastal Regulation Zone in Chennai Metropolitan Development Authority areas, the District Coastal Zone Management Authority for Chennai Metropolitan Development Authority areas has to be reconstituted for effective implementation and monitoring.

7. In the circumstances reported above, the Director of Environment has stated that since there is an Additional Director in the rank of Conservator of Forests who is also attending to the Coastal Regulation Zone works in the department of Environment, he may be designated as Chairman and the District Coastal Zone Management Authority for Chennai Metropolitan Development Authority areas may be reconstituted as detailed below:-

Additional Director of Department of Environment as Chairman and the senior level Executive / representative from Chennai Metropolitan Development Authority, District Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai Region and a senior level officer / representative from Chennai Corporation as Members of the Committee. The District Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai Region can be designated as Member / Convenor of the Committee.

8. The Government have independently and carefully examined the request of the Director of Environment and direct that the District Coastal Zone Management authority for Chennai Metropolitan Development Authority shall be reconstituted as follows.

- Chairman - Additional Director of Department of Environment
- Member - Senior Level Executive / Representative from Chennai Metropolitan Development Authority.
- Member - District Environmental Engineer, Tamil Nadu Pollution Control Board Chennai Region
- Member - Senior Level Officer / Representative Chennai Corporation

The Convenor of the Committee will be the District Environmental Engineer, Tamil Nadu Pollution Control Board.

(BY ORDER OF THE GOVERNOR)

T. PRABHAKARA RAO
PRINCIPAL SECRETARY TO GOVERNMENT (i/c)

- To
- The Secretary to Government of India,
- Ministry of Environment and Forests, New Delhi - 110 003.
- The Secretaries, Industries / Housing & Urban Development Department / Information & Tourism / Public Works Department / Energy Department/ Animal Husbandry and Fisheries.
- Collectors of Coastal Districts.
- The Member Secretary, Chennai Metropolitan Development Authority, Chennai - 8.

- The Member Secretary, Tamil Nadu Pollution Control Board, Chennai – 32
Director of Town and Country Planning, Chennai – 2
✓ The Director of Environment, Chennai – 2/5
The Regional Joint Director of Municipalities.
All Deputy Director,
Director of Town & Country Planning (Coastal Districts)
Assistant Director, Town Panchayat (Coastal Districts)
Assistant Director of Fisheries (Coastal Districts)
Deputy Director Industries (Coastal Districts)
District Environmental Engineer (Coastal Districts)
Tamil Nadu Pollution Control Board
The Senior Planning Officer,
Chennai Metropolitan Development Authority.
The Law Officer, Corporation of Chennai.
Deputy Director, Industries Department, Chennai – 5.
Assistant Director, Fisheries, Chennai – 5.
District Environment Engineer,
Tamil Nadu Pollution Control Board, Chennai – 32.

Copy to:

- The Accountant General, Chennai – 18 (By name)
The Pay and Accounts Officer, Chennai – 9/35.
The Private Secretary to Secretaries, Environment & Forests / Industries / Housing &
Urban Development Department / Tourism / Public Works Department / Animal
Husbandry and Fisheries.
The Senior Personal Assistant to Minister for Handloom.

//FORWARDED BY ORDER//


SECTION OFFICER
2/15/10

BY RPAID

15
33

Proceedings of the District Collector, Chennai
Present: Tmt. R.Seethalakshmi, I.A.S

Rc.No.C2/13372/2020

Dated: 4.09.2020

Sub:	Mines and Minerals -Minor Minerals- Complaint petition received from the Public, Traders and Students of Maduravoyal Patel Road, Nerkundram, Chennai - 600 107 – Allegations of illegal transportation/ Sales of Sand -Area inspected – Violation of Tamil Nadu Prevention of Illegal Mining, Transportation and Storage of Minerals and Minerals Dealers Rules, 2011 - Found-Statement obtained from Thiru S.Sundaramoorthy, S/o. Thiru Subba Reddy, Chennai –Penalty of Rs. 25,000/- imposed on the delinquent Thiru S.Sundaramoorthy of Tvl. Saravana Agency, S/o. Thiru Subba Reddy, Chennai – Orders Issued- Regarding.	
Ref:	1)	Petition dated 11.03.2020 submitted by the Public, Traders and Students of Maduravoyal Patel Road, Nerkundram, Chennai - 600 107 to the District Collector, Chennai District.
	2)	Statement of Thiru S.Sundaramoorthy, S/o. Thiru Subba Reddy, Patel Road, Nerkundram Village, Maduravoyal Taluk, Chennai – 600107, dated 21.08.2020.
	3)	Inspection report of Assistant Director of Geology and Mining, Chennai District dated 24.08.2020.

Order:

The Public, Traders and Students of Maduravoyal Patel Road, Nerkundram, Chennai - 600 107 have sent a petition to the District Collector, Chennai District vide reference 1st cited alleging that illegal transportation/ Sales of Sand was taking place in empty land of Pandian Bricks, Patel Road, Nerkundram, Chennai – 600 107.

2. Accordingly, the area was inspected by the Assistant Director, Geology and Mining, Chennai District along with Assistant Geologist, Geology and Mining, Chennai District on 09.07.2020 at 11.30am. The Tahsildar, Maduravoyal Taluk was present. One Thiru. S. Sundaramoorthy, S/o. Thiru Subba Reddy of Tvl. Saravana Agency was enquired and violation of the provisions of Tamil Nadu Prevention of Illegal Mining, Transportation and Storage of Minerals and Minerals Dealers Rules, 2011 was found.

3. Thiru. S. Sundaramoorthy, S/o. Thiru Subba Reddy of Tvl. Saravana Agency has given his written statement dated 21.08.2020 vide reference 2nd cited. He has stated that he has been supplying required M.Sand, Crusher Jelly to the construction companies for the last five years in Chennai District.

He has further stated that five units of M.Sand and eight units of crusher jelly have been stored by him in SF. 127/30 and 127/39 in Maduravoyal Revenue Village for the purpose of sales; M.Sand was purchased by him from Tvl. JCK Blue Metals, Tiruvannamalai District and from Tvl. Sri Elumalaiyan Blue Metals from Tiruvannamalai District; the crusher jelly was purchased by him from the crusher located in Matur Village, Uthiramerur Taluk, Kanchipuram District and was stored by him in the subject area for the purpose of sales.

He has stated that he did not have a storage license and he was not aware of the storage license to be obtained from the District Collector required under Tamil Nadu Prevention of Illegal Mining, Transportation and Storage of Minerals and Minerals Dealers Rules 2011.

He has finally stated that he will be bound by the action taken for the violation of the rules.

4. The Assistant Director of Geology and Mining, Chennai District in his inspection report vide reference 3rd cited has stated that the area is located opposite to Lakshmi Kalyana Mandapam on N.T. Patel road; on the western side of the area, rubble of broken brick earth and broken concrete debris were stored; on the eastern side, M.Sand and crusher jelly were stored. Thiru. S. Sundaramoorthy of Tvl. Saravana Agency was enquired by the Assistant Director of Geology and Mining, Chennai District at the subject area; five units of M.Sand and eight units of crusher jelly were found to be purchased and stored in SF. 127/30 and 127/39 in Maduravoyal Revenue Village. The Assistant Director of Geology and Mining, Chennai District has relied on the written statement of Thiru S.Sundaramoorthy, S/o. Subba Reddy of Tvl. Saravana agency and stated that M.Sand was purchased from Tvl. JCK Blue Metals, Tiruvannamalai District and from Tvl. Sri Elumalaiyan Blue Metals from Tiruvannamalai District as per the transit pass no. 16857 dated 18.06.2020 and transit pass no. 13269 dated 25.06.2020 issued by the Assistant Director,

Geology and Mining, Tiruvannamalai district and produced to the Assistant Director of Geology and Mining, Chennai District. Similarly, eight units of crusher jelly were purchased from the crusher unit in Matur Village, Uthiramerur Taluk, Kanchipuram District and were stored by Thiru. S. Sundaramoorthy S/o. Thiru Subba Reddy of Tvl. Saravana Agency in the subject area as per delivery challan produced in original.

During the inspection, the Assistant Director of Geology and Mining, Chennai District has ascertained that there was no illegal mining of any mineral in the subject area and its surrounding areas.

The Assistant Director of Geology and Mining, Chennai District has stated that Thiru. S. Sundaramoorthy S/o. Thiru Subba Reddy of Tvl. Saravana Agency is not having storage license for storing the above M.Sand/crusher jelly. As Thiru. S. Sundaramoorthy S/o. Thiru Subba Reddy of Tvl. Saravana Agency has not obtained storage license for storing the above minerals under Tamil Nadu Prevention of Illegal Mining, Transportation and Storage of Minerals and Minerals Dealers Rules 2011, the Assistant Director of Geology and Mining, Chennai District has recommended for the action to be taken against Thiru. S. Sundaramoorthy of Tvl. Saravana Agency, S/o. Thiru. Subba Reddy, Patel Road, Nerkundram Village, Maduravoyal Taluk, Chennai - 600 107 in accordance with the provisions of Tamil Nadu Prevention of Illegal Mining, Transportation and Storage of Minerals and Minerals Dealers Rules 2011.

5. The matter was scrutinised with reference to the relevant rules and available records and the findings are as follows:

a. Thiru S. Sundaramoorthy of Tvl. Saravana Agency has admitted that he has stored five units of M.Sand and eight units of crusher jelly in SF. 127/30 and 127/39 in Maduravoyal Revenue Village for commercial purpose, i.e., for the purpose of sales.

b. He has produced documents in support of his claim that he has purchased the stored minerals from the valid lessee/licensee and transported stored minerals through valid Transit Pass. But, he failed to produce the Registration Certificate

in Form-D vide Rule 5(2) of Tamil Nadu Prevention of Illegal Mining, Transportation and Storage of Minerals and Minerals Dealers Rules, 2011.

c. He has violated the sub rule 2 of rule 3 of Tamil Nadu Prevention of Illegal Mining, Transportation and Storage of Minerals and Minerals Dealers Rules, 2011” which is extracted below:

“No person other than the Mineral dealer shall store or cause to be stored any mineral at any place for purpose of sale or consumption”.

6. Thiru S.Sundaramoorthy of Tvl. Saravana Agency is not a Mineral Dealer whereas he has stated that he has been running the stock yard for five years. His stated ignorance that he is not aware of the storage license to be obtained from the District Collector is not acceptable and does not absolve him from the action to be pursued under the Tamil Nadu Prevention of Illegal Mining, Transportation and Storage of Minerals and Minerals Dealers Rules, 2011.

The violation of sub rule 2 of rule 3 of Mineral Dealers Rules, 2011 by Thiru S. Sundaramoorthy attracts the levy of penalty provision of rule 10 of Tamil Nadu Prevention of Illegal Mining, Transportation and Storage of Minerals and Minerals Dealers Rules, 2011 as extracted below:

“10. Penalties (1) – Any person who contravenes any of the provisions of the rules, sells or stores minerals except under and in accordance with the Registration Certificate of Registrar or who transports the minerals not in accordance with transport permit issued shall be punishable with a penalty up to a maximum of Rs. 25,000/- by and order of the District Collector concerned.

In view of the above, sub rule 1 of rule 10 is invoked against the delinquent Thiru. S. Sundaramoorthy of Tvl. Saravana Agency, S/o. Thiru. Subba Reddy, Patel Road, Nerkundram Village, Maduravoyal Taluk, Chennai - 600 107 for the unlawful storage of five units of M.Sand and eight units of crusher jelly in SF. 127/30 and 127/39 in Maduravoyal Revenue Village, Maduravoyal Taluk under rule 5(2) of Tamil Nadu Prevention of Illegal Mining, Transportation and Storage

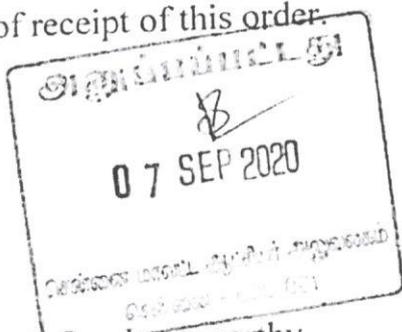
of Minerals and Minerals Dealers Rules, 2011 by imposing a maximum penalty of Rs. 25,000/- on him.

7. Thiru. S. Sundaramoorthy of Tvl. Saravana Agency, S/o. Thiru. Subba Reddy is directed to pay the penalty within a period of one week in the following head in a Nationalised bank.

“0853-00 NON-FERROUS MINING AND METALLURGICAL INDUSTRIES – 800 MISCELLANEOUS RECEIPTS- AC MISCELLANEOUS RECEIPTS – 2997- FINES AND PENALTY- FORFEITURE, SEIZURE, CONFISCATION ETC., DP CODE: 0853-00-800-AC-2997.”

8. The Tahsildar, Maduravoyal taluk is directed to keep vigil on this area and other poramboke and patta lands in the jurisdictional Taluk and ensure that no mineral is transported and stored violating the provisions of Tamil Nadu Prevention of Illegal Mining, Transportation and Storage of Minerals and Minerals Dealers Rules, 2011.

9. If felt aggrieved by this order, Thiru S.Sundaramoorthy, S/o. Thiru Subba Reddy is at liberty to file an appeal before the Director of Geology and Mining, Guindy Industrial Estate, Chennai – 600 032 within thirty days from the date of receipt of this order.



To
Thiru S. Sundaramoorthy,
S/o. Thiru Subba Reddy,
Patel road,
Nerkundram Village,
Maduravoyal Taluk,
Chennai – 600 107.

Copy To,
The Tahsildar,
Maduravoyal Taluk,
Chennai District

District Collector,
Chennai District.

2/2

03.09.2020
2-8(h)

08/09
31/9/2020

- 2 Copies (One copy is to be served to the delinquent through the concerned VAO and acknowledgement is to be returned to this office.)

அனுப்புநர்:
ஆர். சீத்தாலட்சுமி, இ.ஆ.ப.,
மாவட்ட ஆட்சித்தலைவர்,
மாவட்ட ஆட்சியரகம்,
சென்னை.

பெறுநர்:
செயற்பொறியாளர்,
கொசஸ்தலை ஆறு வடிநில கோட்டம்,
பொதுப்பணித்துறை, நீ.ஆ.அ.,
திருவள்ளூர்.

ந.க. எண். 77 / புமச / 2021 நாள்: .05.2021.

அய்யா,

பொருள்: கனிமங்களும் சுரங்கங்களும் - சிறு கனிமம் - சென்னை மாவட்டம் - மதுரவாயல் வட்டம் - மற்றும் கிராமம் - பட்டா நிலத்தில் மணல் எடுக்கப்படுவதாக வரப்பெற்ற திருமதி.சத்யபிரியா என்பவரின் மனு - தணிக்கை மேற்கொண்டது - நடவடிக்கை எடுக்கக்கோருவது - தொடர்பாக.

- பார்வை: 1. திருமதி.ஆர்.சத்யபிரியா, க/பெ.பிரேம் சிங், அய்யாவு காலனி, அமைந்தகரை என்பவரின் புகார் மனு நாள் 30.03.2021. (ஆணையர் அவர்களுக்கு முகவரியிடப்பட்டது -அலுவலக பகிரி மூலம் இவ்வலுவலகத்தில் பெறப்பட்டது).
2. உதவி இயக்குநர், புவியியல் மற்றும் சுரங்கத்துறை, சென்னை மற்றும் இளநிலை பொறியாளர், பொ.ப.து., அடையாறு பாசன பிரிவு, நீ.ஆ.அ., சென்னை ஆகியோரின் கூட்டு புலத்தணிக்கை நாள் 23.04.2021.
3. இளநிலை பொறியாளர், பொ.ப.து., அடையாறு பாசன பிரிவு, நீ.ஆ.அ., புனித தாமஸ் மலை, சென்னை அவர்களின் கடித எண்:105/இ.பொ./அடையாறு பாசன பிரிவு /2021/ நாள் 27.04.2021.

பார்வையில் காணும் கடிதங்களின் மீது கனிவான கவனம் வேண்டப்படுகிறது.

பார்வை 1 - ல் காணும் ஆணையர் அலுவலக பகிரியின் (வாட்ஸ் ஆப்) மூலம் பெறப்பட்ட திருமதி.ஆர்.சத்யபிரியா, க/பெ. பிரேம் சிங், அமைந்தகரை என்பவரின் புகார் மனுவில் தங்களது குடும்பத்திற்கு பாத்தியப்பட்ட மதுரவாயல் கிராம புல எண் 127 - ல் உட்பிரிவு எண்கள் 127/9பி, 127/10பி, 127/15பி, 127/21பி, 127/27பி, 127/35பி, 127/36ஏ, 127/39பி, 127/45பி, 127/46ஏ, 127/16, 127/22, 127/23, 127/27, 127/28,

Inspection Report

Date: 17.09.2021

As per the instructions of the Assistant Director, Geology and Mining, Chennai District, surprise raid has been conducted on 16.09.2021 and started at 11.00 PM from Kathipara of Alandur Taluk for checking and curbing of illicit transportation of Minerals.

Around 12.00 AM the surprise raid was continued at Kotturpuram, Pattinapakkam, Santhome and upto Napier Bridge for next 2 hours. Vehicles involved in illicit transporation of Minerals has not been found /seized in the above areas.

Also, based on the New Indian Express article dated 07.09.2021 regarding illicit Mining in Cooum river mouth, the said area has also been inspected around 2 AM (17.09.2021), and it has been noticed that the vehicle access road to the mouth of Cooum river is blocked by barrication near the Police Station.

In continuation of the above, the surprise raid was continued at around 4.00 AM, in Thoraipakkam junction, 200 feet OMR Road, Shollinganallur Taluk. The Vehicle bearing Registration No. TN 22 CY 7744 found carrying 6 units of Earth without valid documents has been seized and handed over to the Inspector of Police, J9 Thoraipakkam Police Station and FIR has been lodged against the offender vide FIR No. 708/2021 dated 17.09.2021. The surprise raid has continued upto 12.00 Noon (17.09.2021).

S. Srinivasan
17/9/2021
Assistant Geologist,
Dept. of Geology and Mining,
Chennai District.

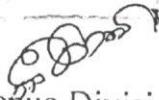
Joint Inspection Report

In connection with the O.A.No.203/2021 filed by Meenava Thanthai K.R. Selvaraj Kumar, the Hon'ble National Green Tribunal (Southern Zone) have appointed a committee to inspect and to ascertain about illegal sea sand mining done in the eco-sensitive zone, namely CRZ-1-A and 1-B in the river mouth of Cooum near Napier Bridge which ultimately reaches the Bay of Bengal.

In this regard, as instructed by the District Collector, the River mouth of Cooum River near Napier Bridge has been inspected by the Assistant Director (Survey), Chennai, the Assistant Director (Mines), Chennai and the Revenue Divisional Officer, Chennai North Division of Chennai District along with the Committee members constituted by the Hon'ble NGT (SZ) on 07.10.2021.

During inspection, it has been observed that no quarrying activities are going on in the river mouth of Cooum river. Heavy machineries like 2 - Hitachi and 1- Bulldozer are in operation in the spot. When enquired by the committee members, the SE, PWD, WRD, Palar Basin Circle has stated that, the said vehicles are used to remove the ^{sand bar} silt deposited in the mouth of the river in order to make free flow of river water into sea. Illicit quarrying operations are not noticed in the spot as stated by the petitioner.


Assistant Director,
Dept. of Geology and Mining,
Collectorate, Chennai.


Revenue Divisional Officer,
Chennai North Division,
Chennai.


Assistant Director,
Dept. of Survey,
Collectorate,
Chennai



2021/10/07 11:42



2021 10 07 11:39



2021-10-07 11:42



2021-10-07 11:54





2021/10/07 11:54



2021-10-07 11:42

PROCEEDINGS OF THE DISTRICT COLLECTOR,
CHENNAI.

Present: Dr.J.Vijaya Rani, I.A.S.,

Re.No.C2/9364/2020

Dated: .11.2021

Sub: Mines and Minerals - Minor Mineral – Chennai District – Prevention of illicit transportation / quarrying of minerals – District Level Task Force Committee – Formed – Orders issued • ~~Regarding,~~

- Ref :**
- 1) G.O. 135 Industries (MMA.1) Department dated 13.11.2009.
 - 2) G.O.(Ms) No.82, Industries Department, Dated 07.03.2019.
 - 3) Orders of the National Green Tribunal (South Zone), Chennai in Original Application No.203/2021(SZ) dt.15.09.2021.
 - 4) This office letter even no. dated .11.2021

ORDER:-

The Government vide reference 1st cited have directed the Collectors of all Districts (Except Chennai) to reconstitute the District Level Task Forces with the composition of following officials.

- a. District Collector – Chairman
- b. Superintendent of Police.
- c. District Forest Officer.
- d. District Revenue Officer.
- e. Regional Transport Officer
- f. Revenue Divisional Officer
- g. Deputy Superintendent of Police
- h. Assistant Director (Panchayat)
- i. Assistant Director (Town Panchayat)
- j. Commissioners of Municipalities.

- k. District Level Official from Tamil Nadu Pollution Control Board.
- l. Deputy Director (Mines) / Assistant Director (Mines) – Member Secretary /Convenor.
- m. The Executive Engineer (PWD-WRD).

At the time of issuance of the G.O., Department of Geology and Mining is not formed in respect of Chennai District and hence it may exclude Chennai District.

Vide G.O.(Ms)No.82, Industries Department dated 07.03.2019, the Government have formed Department of Geology and Mining in respect of Chennai District and it is functioning from 26.02.2020 at 8th floor in Collectorate Campus, Chennai.

To prevent illicit movement of minerals in Chennai District formation of District Level Task Force is mandatory. In this connection, the Additional Chief Secretary to Government, Industries Department vide reference 4th cited has been requested to make necessary rectification in G.O. 135

Until further orders from the Government, to curb illicit movement of minerals in the District, District Level Task Force is constituted with the composition of following officials with immediate effect.

Sl. No.	Name	Designation
1.	The District Collector, Chennai	Chairman
2.	The Assistant Commissioner of Police, Harbour Range.	Member
3.	The District Forest Officer, Chennai.	Member
4.	The District Revenue Officer, Chennai.	Member
5.	Regional Transport Officer, Chennai Central / Chennai North	Member

	West / Chennai North East / Chennai East / Chennai North / Chennai South East / Chennai South / Chennai West / Chennai South West / Ambattur / Sholinganallur / Red Hills / Meenambakkam.	
6.	Revenue Divisional Officers, Chennai North / Chennai South / Chennai Central.	Member
7.	Assistant Commissioners, Thiruvottiyur / Manali / Madhavaram / Tondiarpet / Royapuram / Thiru.Vi.Ka. Nagar / Ambattur / Anna Nagar / Teynampet / Kodambakkam / Valasaravakkam / Alandur / Adyar / Perungudi / Sholinganallur.	Member
8.	The Environmental Engineer, Tamil Nadu Pollution Control Board, Arumbakkam.	Member
9.	Assistant Director (Mines)	Convenor
10.	The Executive Engineer, (PWD)(WRO), Kosasthalaiyaru River Basin, Tiruvallur / Araniaru River Basin, Chepauk, Chennai / Lower Palar River Basin, Kancheepuram.	Member

The functions of the District Level Task Forces shall be as follows:

- a) to collect /review the information / cases issues to the illicit transportation / quarrying within their jurisdictions.
- b) to monitor the functions of the Taluk Level Task Forces.

The District Level Task Force shall meet once in a month without fail to discuss the illegal quarrying /mining/ transportation /damage caused to the environment.

Hence, the District Level Task force is hereby constituted with the ^{composition of} above officials in order to Prevent illicit transportation / quarrying of minerals in Chennai District.

O/c


District Collector,
Chennai.

2/2

To

- 1) The Assistant Commissioner of Police, Harbour Range, Chennai. D.D. 17/11/2021
- 2) The District Forest Officer, Chennai Forest Division, DMS Campus, Chennai - 06 B. 17/11/2021
- 3) The District Revenue Officer, Chennai
- 4) The Revenue Divisional Officer, Chennai North / Chennai South / Chennai Central, Chennai.
- 5) The Executive Engineer, (PWD)(WRO), Kosasthaliyaru River Basin, Tiruvallur / Araniaru River Basin, Chepauk, Chennai / Lower Palar River Basin, Kancheepuram.
- 6) The Executive Engineer, PWD, Mining & Monitoring Division, Viluppuram.
- 7) Regional Transport Officer, Chennai Central / Chennai North West / Chennai North East / Chennai East / Chennai North / Chennai South East / Chennai South / Chennai West / Chennai South West / Ambattur / Sholinganallur / Red Hills / Meenambakkam.
- 8) Assistant Commissioner, Thiruvottiyur / Manali / Madhavaram / Tondiarpet / Royapuram / Thiru.Vi.Ka. Nagar / Ambattur / Anna Nagar / Teynampet / Kodambakkam /

Valasaravakkam / Alandur / Adyar / Perungudi /
Sholinganallur

- 9) The Environmental Engineer, Tamil Nadu Pollution Control Board, Arumbakkam.

Copy to

- 1) The Additional Chief Secretary to Government, Industries Department, Chennai - 09.
- 2) The Additional Chief Secretary to Government, Public Works Department, Chennai - 09.
- 3) The Director of Geology and Mining, Chennai - 32.

அனுப்புநர்

முனைவர். ஜெ.விஜயா ராணி., இ.ஆ.ப.,
மாவட்ட ஆட்சியர்,
மாவட்ட ஆட்சியர் அலுவலகம்,
சென்னை மாவட்டம் -600 001.

பெறுநர்

வட்டாட்சியர்,
திருநெற்றிபுழர்/மாதவரம்/தண்டையார்
பேட்டை/பெரும்புழர்/புரசைவாக்கம்/அயனாவரம்/
அம்பத்தூர்/மாம்பலம்/எழும்புழர்/மதவாயல்/
அமைந்தகரை/கிண்டி/மபிலாபுழர்/வேளச்சேரி/
ஆலந்தூர்/சோழிங்கநல்லூர்,
சென்னை மாவட்டம்.

ந.க.எண். C2/9364/2020 நாள் .11.2021

அப்பா,

பொருள்: கனிமங்களும் குவாரிகளும் - சிறு கனிமம் -
மண் - சென்னை மாவட்டம் - கனிம கடத்தலை
தடுக்கும் வகையில் வட்ட அளவிலான
கண்காணிப்பு குழு அமைப்பது - தொடர்பாக.

- பார்வை: 1. அரசாணை (நிலை எண்) 135, தொழில்
(எம்.எம்.எ -1) துறை, நாள் 13.11.2009.
2. இவ்வலுவலக குறிப்பாணை ந.க.எண்.
C2/9364/2020 நாள் 15.06.2020 மற்றும் தொடர்
நினைவுட்டல்கள் இறுதியாக 16.07.2021.
3. O.A.எண்.203/2021 (SZ)-ன் மாண்புமிகு தேசிய
பசுமை தீர்ப்பாயத்தால் வழங்கப்பட்ட உத்தரவு
நாள் 15.09.2021.

பார்வையில் காணும் கடிதங்களின் மீது கனிவான கவனம்
வேண்டப்படுகிறது.

பார்வை 1-ல் காணும் அரசாணையின் படி சென்னை மாவட்டத்தில்
நடைபெறும் கனிமக் கடத்தலை முற்றிலும் தடுக்கும் நோக்கில் வட்ட
அளவிலான கண்காணிப்பு குழுவினை அமைத்து அதன் விபரத்தை மாவட்ட
ஆட்சியருக்கு தெரிவிக்குமாறு பன்முறை நினைவுட்டுகள் அனுப்பியும்
அயனாவரம், அம்பத்தூர், எழும்புழர், கிண்டி, வேளச்சேரி, ஆலந்தூர், ஆகிய
வட்டாட்சியர்களிடமிருந்து நாள்தோடி தேதி வரை அறிக்கை ஏதும்
வரப்பெறவில்லை,

தற்சமயம், பார்வை 3-ல் காணும் தேசிய பசுமை தீர்ப்பாயத்தின்
தீர்ப்புரை நாள் 15.09.2021-ல் வழங்கிய உத்தரவிற்கிணங்க சென்னை

மாவட்டத்தில் கனிமக் கட்டத்தை தடுப்பது தொடர்பாக எடுக்கப்பட்ட நடவடிக்கை குறித்தான விபரத்தை மாண்புமிகு பசுமை தீர்ப்பாய ஆணையத்திற்கு சமர்ப்பிக்க வேண்டியுள்ளதால் இந்நேர்வின் அவசரம் கருதி வட்ட அளவிலான கண்காணிப்பு குழுவினை அமைத்து வட்ட அளவிலான கண்காணிப்பு குழுவினருடன் பகல் மற்றும் இரவு நேரங்களில் திடீர் தணிக்கைகள் மேற்கொண்டு அதன் விபரத்தை உடன் தெரிவிக்குமாறு அனைத்து வட்ட அளவிலான கண்காணிப்பு குழு தலைவர் / வட்டாட்சியர் கேட்டுக்கொள்ளப்படுகின்றனர்.

மாண்புமிகு தேசிய பசுமை தீர்ப்பாயத்திற்கு அறிக்கை அனுப்ப வேண்டியுள்ளதால் இவ்வினத்தை சிறப்பினமாக கருதி உரிய நடவடிக்கை எடுத்து அதன் விபரத்தை மாவட்ட ஆட்சியருக்கு உடன் தெரிவிக்குமாறு அனைத்து வட்ட அளவிலான கண்காணிப்பு குழு தலைவர்கள் / வட்டாட்சியர்கள் கேட்டுக்கொள்ளப்படுகின்றனர்.

இணைப்பு:

1. 16.09.2021 தேதிய கடித நகல்
2. அரசாணை எண் 135-ன் நகல்.

சி/13


17/9/21

மாவட்ட ஆட்சியர்
சென்னை

நகல்:

வருவாய் கோட்டாட்சியர், 8/9/2021
வா சென்னை வருவாய் கோட்டமாத்மதிய சென்னை வருவாய் கோட்டம்/
தேன்சென்னை வருவாய் கோட்டம். 17/9/21

Rc.No.155/G&M/2021
Dated 30.11.2021

Collectorate,
Chennai.

Notice

Sub: Mines and Minerals – Minor Mineral - NGT (SZ) –
Orders of National Green Tribunal issued in Original
Application No.203/2021 – Filed by Meenava Thanthai
K.R.Selvaraj Kumar Meenava Nala Sangam – Illegal
Sea Sand Mining – from the mouth of Cooum River near
Napier Bridge - Directed to file independent report –
Regarding.

- Ref: 1. Orders of the National Green Tribunal (SZ),
Chennai in Original Application No.203/2021(SZ)
dated 15.09.2021
2. Superintending Engineer, WRD, Palar Basin Circle,
Chepauk, Chennai Lr.No.A1/NGT 203/2021 dated
30.09.2021.
3. Inspection of the Committee constituted by the
National Green Tribunal (SZ) dated 07.10.2021.
4. Orders of the National Green Tribunal (SZ),
Chennai in Original Application No.203/2021(SZ)
dated 22.11.2021.

In pursuant to the order dated 22.11.2021, passed by the National Green
Tribunal, (Southern Zone) on the file of O.A No.203/2021 (SZ) &
I.A.No.140/2021(SZ) filed by Meenava Thanthai K.R. Selvaraj Kumar
Meenavar Nala Sangam, represented by its President Thiru. M.R. Thiyagarajan
Chennai, the District Collector, Chennai has decided to conduct enquiry
regarding the allegations made in the application and its genuineness on

03.12.20201 @ 3.00 PM at Singaravelar Maaligai, Collectorate Campus (4th Floor).

Therefore, you are here by directed to appear before the District Collector, Chennai on 03.12.20201 @ 3.00 PM along with connected records / Documents related to the O.A No.203/2021 (SZ) & I.A.No.140/2021(SZ) without fail.

ET092975496IN IVR:6984092975496
SP CHENNAI G.P.O. <600001>
Counter No:5,01/12/2021,13:54
To:MS NIRUPAMA VISWANATHAN,
PIN:600058, Ambattur Indl Estate SD
From:ASST DIRECT, GEOLOGY AND MINING
Wt:14gms
Amt:24.50(Cash)PS:5.00Tax:4.50
<Track on www.indiapost.gov.in>



Sd/-(xxx)
District Collector,
Chennai.

30/11/2021
Assistant Director,
Dept. of Geology and Mining,
Chennai District.

To

1. Ms/Mrs. Nirupama Viswanathan,
Reporter, Express News Service,
The New Indian Express News paper Publisher,
29, 2nd Main Road,
Ambattur Industrial Estate,
Ambattur,
Chennai – 600 058.
2. Meenava Thanthai K.R. Selvaraj Kumar
Meenava Nala Sangam,
Represented by its President Thiru.M.R. Thiyagarajan,
Office at No.48, East Madha Church Street,
Royapuram, Chennai – 600013

<Dial 18002666868> <Wear Masks, Stay Safe>

ET092975505IN IVR:6984092975505
SP CHENNAI G.P.O. <600001>
Counter No:5,01/12/2021,13:54



Statement of Nirupama Viswanathan

Principal Correspondent

The New Indian Express, Chennai

In pursuance of the notice, we (Nirupama Viswanathan & Ranjitha Gunasekaran (ARE, TNIE)) appeared before the District Collector on 3-12-21 regarding an article published on TNIE on Sep 7, 2021 on the illegal sand mining from the Cooum, we would like to state that the article was based on a first-hand witness of the incident on the night of Sept 4 (Saturday) between 11:30pm - 12^{am} (12:00am). The details are published in the article. We witnessed trucks parked ahead of the Napier bridge near Anna Square bus depot going in one by one in the lane adjacent to the depot and coming out with sand. Before publishing the article, we confirmed with two ^{PWD} officials (SEREE) if the sand was

- / BEFORE ME /

NIRUPAMA VISWANATHAN

3-12-21

COLLECTOR OF CHENNAI
 CHENNAI-600 001.

It is taken for Government purposes but both officials said that no permission has been given to take out sand

/ BEFORE ME /

NIRUPAMA VISWANATHAN

[Signature]

3-12-21

[Signature]
3/12/21

COLLECTOR OF CHENNAI
CHENNAI-600 001.

< 30



+91 98842 45578

last seen today at 10:21 AM



Messages and calls are end-to-end encrypted. No one outside of this chat, not even WhatsApp, can read or listen to them. Tap to learn more.

Forwarded



6:59 PM

Hi, This is Ranjitha from TNIE. Just wanted to share this image from 2020 that Nirupama has received from one of her local sources. It shows lorries taking mud from that spot she wrote about in her article.

6:59 PM

+91 98842 45578 ~Ranjitha Gun...

Photo



April 2020, Cooum river mouth. The Napier bridge can be seen in the photo

7:58 PM

This sender is not in your contacts.

Block

Report

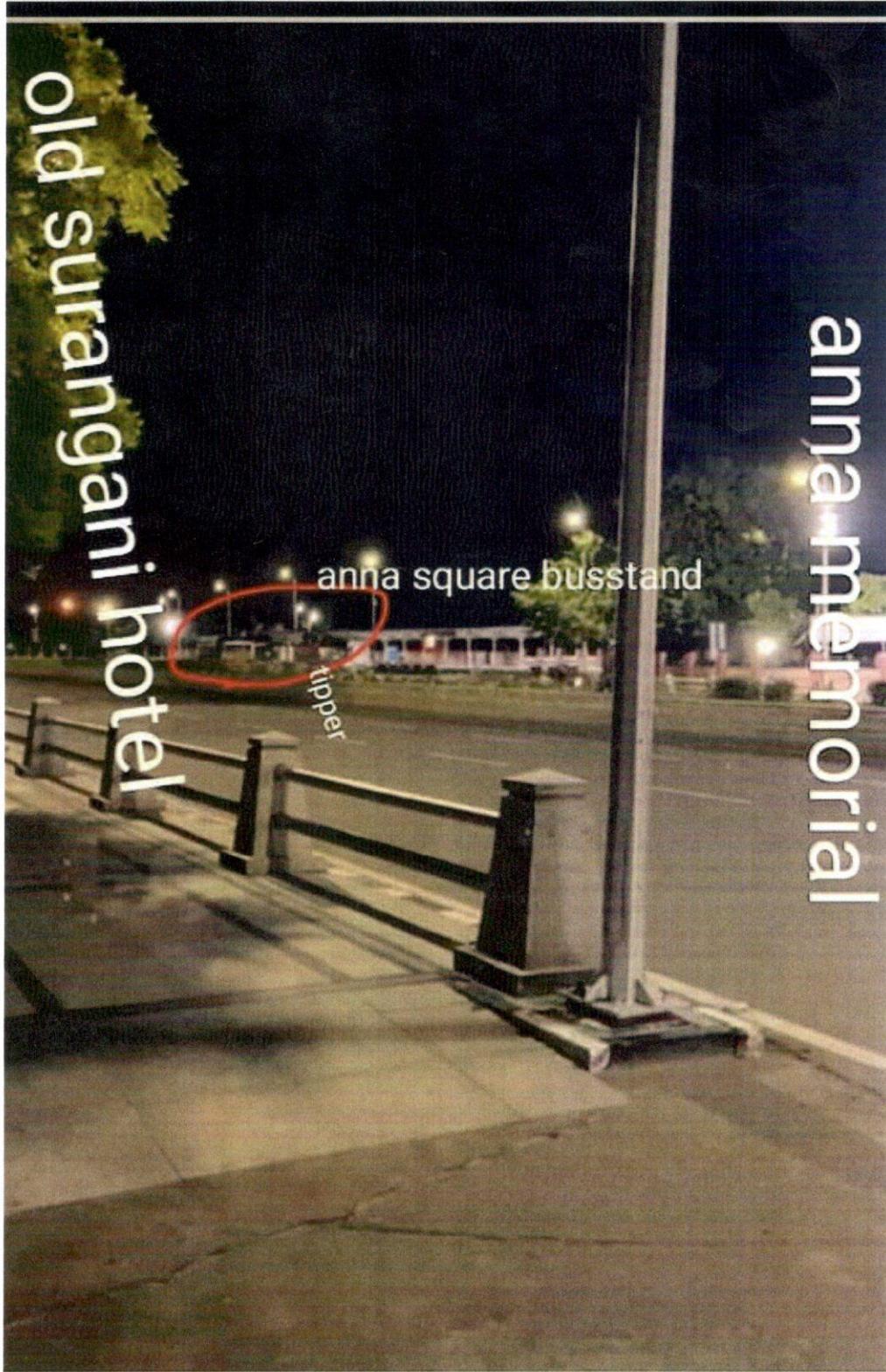
Add to Contacts



Message input field



← 7 December 2021
14:41

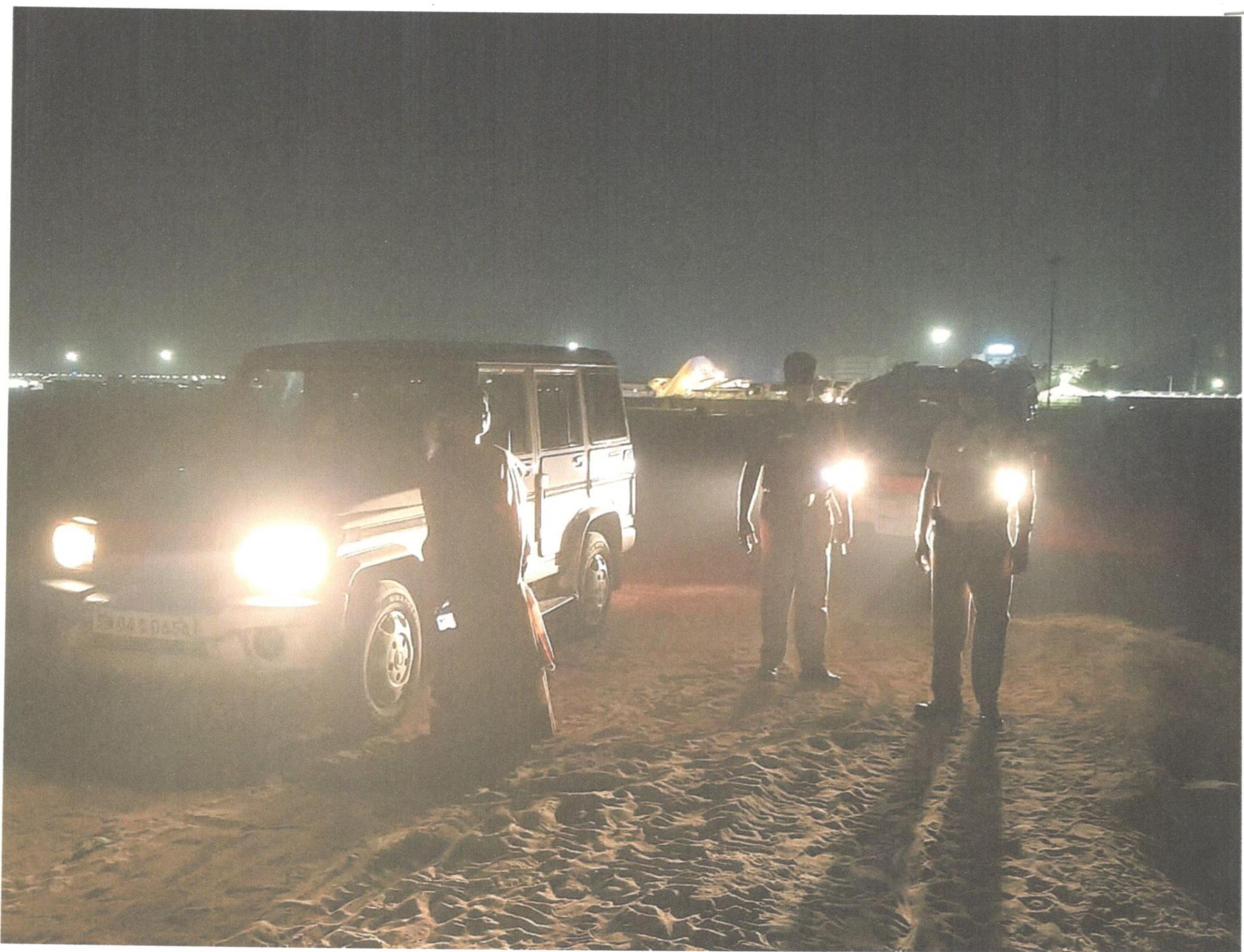




















Dinamalar, Chennai

Dated:- 25/12/2021

நள்ளிரவில் கலெக்டர் திடர் ஆய்வு

சென்னை, டி.ச. 25-
சென்னை மாவட்டம்,
மயிலாப்பூர் தாலுகா
விற்கு உட்பட நேப்பியர்
பாலம் அருகில், கூவம்
ஆறு கடலில் கலக்கும்
இடத்தில், ஆற்றின்
கரையோரத்தில், சிலர்
சட்டவிரோதமாக மணல்
திருடுவதாக மாவட்ட
நிர்வாகத்திற்கு புகார்
வந்தது.



சம்பவம் இடத்தை
நேற்று நள்ளிரவு சென்னை
கலெக்டர் விஜயராணி,
பாலம்.

கூவம் ஆற்றின் கரையோரத்தில், நள்ளிரவில் ஆய்வு
மேற்கொண்ட கலெக்டர் விஜயராணி. இடம்: நேப்பியர்
பாலம்.

காவல் துறையினருடன்
திடர் ஆய்வு
மேற்கொண்டார்.
ஆய்வின் போது,
மணல் திருட்டு இல்லை
என உறுதி செய்து, அந்த
இடத்தை தொடர்ந்து
கண்காணிக்க காவல்து
றைக்கு அறிவுறுத்தினார்.
சட்ட விரோதமாக
மணல் திருட்டில்
ஈடுபடுபவர்களை
கண்டறிந்தால் கடுமை
யான நடவடிக்கை
எடுக்கவும் உத்தரவிட்டார்.

FIRST INFORMATION REPORT

முதல் தகவல் அறிக்கை
(Under Section 154 Cr.P.C)
(கு.ந.வி.தொ.பிரிவு 154 இன் கீழ்)

TAMIL NADU POLICE
INTEGRATED INVESTIGATION FORM-I

C -10001930

1. District: **AMBATTUR** PS: **AMBATTUR** Year: **2020** FIR No. **899** Date: **19-05-2020**
மாவட்டம் காவல் நிலையம் ஆண்டு முத.அ. எண் நாள்
2. Act(s) Sections பிரிவுகள்
சட்டம்
INDIAN PENAL CODE, 1860 379
MINES & MINERALS (DEVELOPMENT & REGULATION) Act, 1957 21(1)
3. (a) Occurrence of Offence Day: **TUESDAY** Date From: **19-05-2020**
குற்ற நிகழ்வு நாள் நாள் முதல்
Time Period: **On** Time from: **14.00 Hrs**
நேர அளவு நேரம் முதல்
- (b) Information received at PS. **19-05-2020** Time: **20.00 Hrs**
Date: நேரம்
காவல் நிலையத்திற்கு தகவல் கிடைத்த நாள்
- (c) General Diary Reference: Entry No(s) **21(1)**
பொது நாட்குறிப்பில் பதிவு விவரம் எண்
Time: நேரம்
4. Type of Information: **WRITTEN**
தகவலின் வகை
5. Place of Occurrence: (a) Direction and Distance from PS: **NORTH-EAST & 5.0 Km** Beat Number: **SECTOR 4**
குற்ற நிகழ்விடம் (அ) காவல் நிலையத்திலிருந்து எவ்வளவு தூரமும், எத்திசையும் முறைக் காவல் எண்
- (b) Address: **MURUGAMBEDU**
முகவரி
- (c) In case, outside limit of this Police Station, then the Name of P.S.:
இக்காவல் நிலைய எல்லைக்கப்பால் நடந்து இருக்குமாயின் அந்நிலையில், அந்த கா.நி பெயர்
(c) Date/Year of Birth: நாள் / பிறந்த ஆண்டு
6. Complainant/Informant (a) Name: **KRISHNAN MOHAN** District: **INDIA**
குற்றமுறையிட்டாளர் / தகவல் தந்தவர் பெயர் நாள் / பிறந்த ஆண்டு
(b) Father's/Husband's Name :
தந்தை / கணவர் பெயர்
(c) Date/Year of Birth: நாள் / பிறந்த ஆண்டு
(e) Passport No.:
வெளிநாட்டு கடவுச்சீட்டு எண்
(f) Occupation:
தொழில்
(g) Address: **ASSISTANT DIRECTOR, GEOLOGY AND MINING, COLLECTORATE, CHENNAI**
முகவரி
7. Details of Known/Suspected/Unknown accused with full particulars
தெரிந்த / ஐயப்பாட்டிற்குரிய / தெரியாத குற்றம் சாட்டப்பட்டவரின் முழுமையான விவரங்கள்
8. Reasons for delay in reporting by the complainant/Informant:
குற்றமுறையிட்டாளரால் / தகவல் கொடுப்பவரால் முறையிட்டதில் தகவல் கொடுப்பதில் தாமதம்
9. Particulars of the properties stolen/Involved:
களவாடப்பட்ட / களவிற்குள்ளான சொத்துக்களின் விவரம்
10. Total value of properties stolen/Involved:
களவாடப்பட்ட / களவிற்குள்ளான சொத்துக்களின் மொத்த மதிப்பு
11. Inquest Report/ Un-natural death Case No. If any:
பிண விசாரணை அறிக்கை / இயற்கைக்கு மாறான இறப்பு எண் ஏதேனும் இருந்தால்

12. FIR Contents :

முதல் தகவல் அறிக்கையின் சுருக்கம்

Submitted, Today 19.05.2020, while I am Sub-Inspector of Police, T1 Ambattur Police Station present in police station, the informant Tr.Krishnamohan, Assistant Director, Geology and Mining, Collectorate, Chennai was appeared and lodged a complaint as follows:- Sir, Sub:- Chennai District- Mines and Minarals -Illicit Transportation of gravel from Menambedu Thangal - (Kallikuppam, Muthamil Nagar) - Vehicle- Seized - Kept in the custody of Ambattur Taluk office - Filing of Criminal case - Reg. On 18.05.2020, vehicle bearing Reg No.TN-18-J-6442 and TN-21-AC-4527 at Menambedu Thangal (Kallikuppam - Muthamil Nagar) on the grounds of illicit transportation of minerals without valid despatch slips. On interception and seizure, the drivers of the vehicles did not co-operative with the officials and ran away abandoning the vehicles on the spot. The vehicles were seized with the help of Ambattur P.S. Police and kept in the custody of Taluk office, Ambattur. As the action of the lorry drivers are in contravention of section sections 4 (1) and 4 (1A) of MMDR Act 1957 and rule 36 (A) of Tamil Nadu Minor Mineral concession rules 1957, necessary action shall be taken against the owners / drivers of the said vehicles under section 21 of MMDR Act 1957 and Section 379 of IPC. FIR may be filed and copy may be sent for further action. Sd/- XXXX S.Krishnamohan. The above complaint has received on 19.05.2020 at 20.30 hrs., registered a case in T-1 Ambattur Police Station Cr.No.899/2020, U/s. 379 IPC r/w. 21 (i) Mines and Minerals Act. The original FIR has been sent to JM.Ambattur Court, other copies were sent to concerned higher officials and the case is Submitted for further enquiry to Inspector of Police.

13. Action Taken: Since the above report reveals Commission of Offence(s) u/s as mentioned in Item No.2, registered case and Directed CHIDAMBARAMURUGESAN , INSPECTOR OF POLICE 1020 to took up the investigation.

எடுக்கப்பட்ட நடவடிக்கை : மேலே குற்ற முறையீட்டில் உள்ளவை பிரிவு 2 -ல் கூறப்பட்ட சட்ட பிரிவுப்படியான குற்றமாக வழக்கு பதிவு செய்து CHIDAMBARAMURUGESAN , INSPECTOR OF POLICE 1020 பணியாளரின் புலனாய்வுக்கு எடுத்துக்கொள்ள பணிக்கப்பட்டது

FIR read over to the Complainant/Informant, admitted to be correctly recorded and a copy given to the Complainant/Informant free of cost.
 மு.த.அ. குற்றமுறையீட்டாளருக்கு / தகவல் தந்தவருக்கு படித்துக்காட்டி, அது சரியாக எழுதப்பட்டு இருப்பதாக ஏற்றுக்கொள்ளப்பட்டு, அதன்படி நகல் ஒன்று இலவசமாக கொடுக்கப்பட்டது

[Handwritten signature]

14. Signature / Thumb Impression of the Complainant/Informant
குற்றமுறையீட்டாளர் / தகவல் கொடுப்பவரின் ஒப்பம் / பெருவிரல் இரேகைப் பதிவு

15. Date & Time of despatch to the court: 19-05-2020
நீதிமன்றத்திற்கு அனுப்பப்பட்ட நாளும், நேரமும்

Signature of the Officer in-charge, Police Station
காவல் நிலைய பொறுப்பு அலுவலரின் ஒப்பம்

Name : VIJAYAKUMAR
பெயர்

Rank : SUB INSPECTOR OF POLICE
No.: 1730 எண்

நிலை



FIRST INFORMATION REPORT

TAMIL NADU POLICE

INTEGRATED INVESTIGATION FORM-I

முதல் தகவல் அறிக்கை
(Under Section 154 Cr.P.C)
(கு.ந.வி.தொ.பிரிவு 154 இன் கீழ்)

C 10001931

1. District: **AMBATTUR** PS: **AMBATTUR** Year: **2020** FIR No. **900** Date: **19-05-2020**
மாவட்டம் காவல் நிலையம் ஆண்டு மு.த.அ. எண் நாள்

2. Act(s) / சட்டம்
INDIAN PENAL CODE, 1860
MINES & MINERALS (DEVELOPMENT & REGULATION) Act, 1957
Sections பிரிவுகள்
379
21(1)

3. (a) Occurrence of Offence Day: **TUESDAY** Date From: **19-05-2020**
குற்ற நிகழ்வு நாள் நாள் முதல்
Time Period: **On** Time from: **14.00Hrs**
நேர அளவு நேரம் முதல்



(b) Information received at PS. **19-05-2020** Time: **20.30 Hrs** (c) General Diary Reference: Entry No(s)
Date: காவல் நிலையத்திற்கு தகவல் கிடைத்த நாள் நேரம் பொது நாட்குறிப்பில் பதிவு விவரம் எண்
Time: நேரம்

4. Type of Information: **WRITTEN**
தகவலின் வகை

5. Place of Occurrence: (a) Direction and Distance from PS: **EAST** & **0.5 Km** Beat Number: **SECTOR 1**
குற்ற நிகழ்விடம் (அ) காவல் நிலையத்திலிருந்து எவ்வளவு தூரமும், எத்திசையும் முறைக் காவல் எண்

(b) Address: **AMBATTUR KAMARAJAPURAM KANNATHAMMAN KOIL NEAR**
முகவரி

(c) In case, outside limit of this Police Station, then the Name of P.S.: இக்காவல் நிலைய எல்லைக்கப்பால் நடந்து இருக்குமாயின் அந்நிலையில், அந்த கா.நி பெயர் District: மாவட்டம்

6. Complainant/Informant (a) Name: **KRISHNAN MOHAN** (c) Date/Year of Birth: நாள் / பிறந்த ஆண்டு (d) Nationality: **INDIA**
குற்றமுறையிட்டாளர் / தகவல் தந்தவர் பெயர் நாள் / பிறந்த ஆண்டு நாட்டினம்

(b) Father's/Husband's Name : தந்தை / கணவர் பெயர்

(e) Passport No.: வெளிநாட்டு கடவுச்சீட்டு எண் Date of Issue: வழங்கப்பட்ட நாள் Place of Issue: வழங்கப்பட்ட இடம்

(f) Occupation: தொழில்

(g) Address: **ASSISTANT DIRECTOR, DEPT OF GEOLOGY AND MINING, CHENNAI DISTRICT**
முகவரி

7. Details of Known/Suspected/Unknown accused with full particulars
தெரிந்த / ஐயப்பாட்டிற்குரிய / தெரியாத குற்றம் சாட்டப்பட்டவரின் முழுமையான விவரங்கள்



8. Reasons for delay in reporting by the complainant/Informant:
குற்றமுறையிட்டாளரால் / தகவல் கொடுப்பவரால் முறையிட்டதில் தகவல் கொடுப்பதில் தாமதம்

9. Particulars of the properties stolen/Involved:
களவாடப்பட்ட / களவிற்குள்ளான சொத்துக்களின் விவரம்

10. Total value of properties stolen/Involved:
களவாடப்பட்ட / களவிற்குள்ளான சொத்துக்களின் மொத்த மதிப்பு

11. Inquest Report/ Un-natural death Case No. If any:
பிண விசாரணை அறிக்கை / இயற்கைக்கு மாறான இறப்பு எண் ஏதேனும் இருந்தால்

12. FIR Contents :

முதல் தகவல் அறிக்கையின் சுருக்கம்

Submitted, Today 19.05.2020, while I am Sub-Inspector of Police, T1 Ambattur Police Station present in police station, the informant Tr.Krishnamohan, Assistant Director, Dept of Geology and Mining, Chennai District was appeared and lodged a complaint as follows:- Sir, Sub:- Chennai District- Mines and Minerals -Illicit Transportation of Earth - Vehicle- Seizure - Filing of Complaint Reg. The below mentioned Vehicles were Seized for illicit transportation of earth without any valid despatch slips. 1.TN 22 A 7079 Tipper Lorry - Earth 2 Units, 2. TN 22 B 5599 Tipper Lorry- Earth 2 Units, The Vehicles are kept in the Custody of Ambattur Taluk Office. Such transportation of earth is in contravention of sections 4 (1) and 4 (1A) of MMDR Act 1957. Hence, necessary action shall be taken under section 21 of MMDR Act 1957 and section 379 IPC. Necessary FIR shall be filed and a copy may be sent to our office for further action. Sd/-xxx S.Krishnamohan. The above complaint has received on 19.05.2020 at 20.30 hrs., registered a case in T-1 Ambattur Police Station Cr.No.900/2020, U/s. 379 IPC r/w. 21 (i) Mines and Minerals Act. The original FIR has been sent to JM. Ambattur Court, other copies were sent to concerned higher officials and the case is Submitted for further enquiry to Inspector of Police.

13. Action Taken: Since the above report reveals Commission of Offence(s) u/s as mentioned in item No.2, registered case and Directed CHIDAMBARAMURUGESAN , INSPECTOR OF POLICE 1020 to took up the investigation.

எடுக்கப்பட்ட நடவடிக்கை : மேலே குற்ற முறையீட்டில் உள்ளவை பிரிவு 2 -ல் கூறப்பட்ட சட்ட பிரிவுப்படியான குற்றமாக வழக்கு பதிவு செய்து CHIDAMBARAMURUGESAN , INSPECTOR OF POLICE 1020 பணியாளரின் புலனாய்வுக்கு எடுத்துக்கொள்ள பணிக்கப்பட்டது

FIR read over to the Complainant/Informant, admitted to be correctly recorded and a copy given to the Complainant/Informant free of cost. மு.த.அ. குற்றமுறையீட்டாளருக்கு / தகவல் தந்தவருக்கு படித்துக்காட்டி, அது சரியாக எழுதப்பட்டு இருப்பதாக ஏற்றுக்கொள்ளப்பட்டு, அதன்படி நகல் ஒன்று இலவசமாக கொடுக்கப்பட்டது

14. Signature / Thumb Impression of the Complainant/Informant
குற்றமுறையீட்டாளர் / தகவல் கொடுப்பவரின் ஒப்பம் / பெருவிரல் இரேகைப் பதிவு

Signature of the Officer in-charge, Police Station
காவல் நிலைய பொறுப்பு அலுவலரின் ஒப்பம்

15. Date & Time of despatch to the court: 19-05-2020
நீதிமன்றத்திற்கு அனுப்பப்பட்ட நாளும், நேரமும்

Name : VIJĀYAKUMAR
பெயர்

Rank : SUB INSPECTOR OF POLICE
நிலை

No.: 1730
எண்

FIRST INFORMATION REPORT

முதல் தகவல் அறிக்கை
(Under Section 154 Cr.P.C)
(சு.ந.வி.தொ.பிரிவு 154 இன் கீழ்)

TAMIL NADU POLICE
INTEGRATED INVESTIGATION FORM-1

C 10557233

1. District: ADYAR

மாவட்டம்

PS: VELACHERY

காவல் நிலையம்

Year: 2021 FIR No: 93

ஆண்டு

Date: 03-03-2021

நாள்

2. Act(s)

சட்டம்

INDIAN PENAL CODE, 1860

MINES & MINERALS (DEVELOPMENT & REGULATION) Act, 1957

Sections

பிரிவுகள்

379

21(1)

3. (a) Occurrence of Offence: Day: WEDNESDAY

குற்ற நிகழ்வு நாள்

Date From: 03-03-2021

நாள் முதல்

Date To:

நாள் வரை

Time Period: On

நேர அளவு

Time from: 00:50 Hrs

நேரம் முதல்

Time To:

நேரம் வரை

(b) Information received at PS. 03-03-2021

Date:

காவல் நிலையத்திற்கு தகவல் கிடைத்த நாள்

Time: 01.30 Hrs

நேரம்

(c) General Diary Reference: Entry No(s)

பொது நாட்குறிப்பில் பதிவு விவரம் எண்

Time:

நேரம்

4. Type of Information: WRITTEN

தகவலின் வகை

5. Place of Occurrence: (a) Direction and Distance from PS: SOUTH & 1.5 Km

குற்ற நிகழ்விடம் (அ) காவல் நிலையத்திலிருந்து எவ்வளவு தூரமும், எதிரிசையும்

Beat Number: THARAMANI

முறைக் காவல் எண்

(b) Address: வேளச்சேரி விஜயநகர் பேருந்து நிலையம் அருகில் முகவரி

(c) In case, outside limit of this Police Station, then the Name of P.S:

இக்காவல் நிலைய எல்லைக்கட்ப்பால் நடந்து இருக்குமாயின் அந்நிலையம், அந்த காரி பெயர்

District:

மாவட்டம்

6. Complainant/Informant (a) Name: MYTHILI

குற்றமுறையிட்பாளர் / தகவல் தந்தவர் பெயர்

(c) Date/Year of Birth:

நாள் / பிறந்த ஆண்டு

(d) Nationality: INDIA

நாட்டினம்

(b) Father's/Husband's Name: ASSISTANT DIRECTOR

தந்தை / கணவர் பெயர்

(e) Passport No.:

வேளிநாட்டு கடவுச்சீட்டு எண்

Date of Issue:

வழங்கப்பட்ட நாள்

Place of Issue:

வழங்கப்பட்ட இடம்

(f) Occupation: GOVT. OFFICIAL GAZETTED

தொழில்

(g) Address: DEPARTMENT OF GEOGRAPHY AND MINING, CHENNAI DISTRICT

முகவரி

7. Details of Known/Suspected/Unknown accused with full particulars

தெரிந்த / ஐயப்பாடப்பட்ட / தெரியாத குற்றம் சாட்டப்பட்டவரின் முழுமையான விவரங்கள்

VENKATESAN V (28) (S/O) VISWANATHAN, NO: 102, KUPPUSAMI STREET, OCHERY, ARAKONAM TK, ARAKKONAM DISTRICT

8. Reasons for delay in reporting by the complainant/Informant:

குற்றமுறையிட்பாளரால் / தகவல் கொடுப்பவரால் முறைபிடிப்பில் தகவல் கொடுப்பதில் தாமதம்

NO DELAY

9. Particulars of the properties stolen/Involved:

களவாடப்பட்ட / களவிற்குள்ளான சொத்துக்களின் விவரம்

Property Name	Property Values	Description
LORRY	0	TN-19-A-4205 என்ற சுமார் 6 பூனிட் மண்ணுடன் கூடிய டிரா மோட்டர்ஸ் டிப்பர் வாரி.

10. Total value of properties stolen/Involved:

களவாடப்பட்ட / களவிற்குள்ளான சொத்துக்களின் மொத்த மதிப்பு

11. Inquest Report/ Un-natural death Case No, if any:

இன விசாரணை அறிக்கை / இயற்கைக்கு மாறான இறப்பு என் ஏதேனும் இருந்தால்

12. FIR Contents :

முதல் தகவல் அறிக்கையின் சுருக்கம்

பணிந்து சமர்ப்பிக்கப்படுகிறது. 03.03.2021 ஆம் தேதி, காலை 01.30மணிக்கு ஜே-7 வேளச்சேரி காவல் நிலைய குற்றப்பிரிவு ஆய்வாளர் R.கமலக்கண்ணன் ஆகிய நான் நிலைய அலுவலில் இருந்த போது சென்னை மாவட்டம் புவியியல் மற்றும் சுரங்கத்துறை உதவி இயக்குநர் திருமதி.ச.மைதிலி என்பவர் நிலையம் ஆஜராகி கொடுத்த புகாரினைப் பெற்று வழக்குப்பதிவு செய்த விபரம் பின்வருமாறு: அனுப்புநர் திருமதி. ச. மைதிலி, உதவி இயக்குநர், புவியியல் மற்றும் சுரங்கத்துறை, சென்னை மாவட்டம். ந.க.எண். 043/ புமச/ 2021. நாள் 03.03.2021. அய்யா, பொருள்: கனிமங்களும் குவாரிகளும் - சென்னை மாவட்டம்- வேளச்சேரி வட்டம் வேளச்சேரி - தரமணி ரோட்டில் கிராமம்/ என்ற இடத்தில் அனுமதியின்றி கனிமம் ஏற்றிச் சென்ற TN-19-A-4205 என்ற பதிவெண்கள் கொண்ட வாகனங்கள் கைப்பற்றப்பட்டது -- பாதுகாப்பிற்காக ஒப்படைத்தல் மற்றும் மேல் நடவடிக்கை- தொடர்பாக. பார்வை: 1. W.P(MD) No.19936 of 2017 and 7595 of 2018 and WMP (MD) No. 7225 of 2018 dated. 29.10.2018 2. Rev. Application writ (MD) Nos.80 to 82 of 2019 in W.P (MD) No.19936 of 2017, 7595 and 21485 of 2018 Reserved on: 29.08.2019 delivered on: 09.09.2019 3. அரசாணை நிலை எண்.170 தொழில்துறை (MMCI) நாள் 05.08.2020. சென்னை மாவட்டம், வேளச்சேரி வட்டம், மற்றும் கிராமம்/ நகரம், வேளச்சேரி தரமணி ரோடு என்ற இடத்தில் புவியியல் மற்றும் சுரங்கத்துறை, உதவி இயக்குநர் மற்றும் அலுவலர்களால் 03.03.2021 இரவு சுமார் 12.50 மணி அன்று வாகனத்தணிக்கை மேற்கொண்டபோது உரிய அனுமதிச் சீட்டுகள் இல்லாமல் கனிமம் ஏற்றி வந்த கீழ்க்கண்ட வாகனம்/வாகனங்கள் கைப்பற்றப்பட்டது. அதன் விபரம் பின்வருமாறு. வ.எண்.1, கைப்பற்றிய நாள் மற்றும் நேரம்: 03.03.2021 இரவு சுமார் 12.50AM, வாகனம் மற்றும் பதிவு எண்: TN-19-A-4205, உரிய அனுமதி இன்றி கடத்தப்பட்ட கனிமம்: மண், பாதுகாப்பிற்காக ஒப்படைக்கப்பட்டுள்ள அலுவலகம்: J7 வேளச்சேரி காவல் நிலையம் வேளச்சேரி. கைப்பற்றப்பட்ட மேற்கண்ட வாகனம்/வாகனங்கள் உரிய அனுமதிச் சீட்டு ஏதும் இல்லாமல் கள்ளத்தனமாக கனிமம் வெட்டியெடுத்து சென்றது கனிமங்கள் மற்றும் சுரங்கங்கள் (மேம்படுத்துதல் மற்றும் முறைப்படுத்துதல்) சட்டம் 1957-ன் பிரிவுகள் 4(1), 4(1A) தமிழ்நாடு சிறு கனிம சலுகை விதிகள் 1959 விதி எண் 36A மற்றும் தமிழ்நாடு சட்ட விரோதமாக கனிமம் எடுத்தல், போக்குவரத்து மற்றும் கனிம இருப்பு வைத்தல் தடுப்பு மற்றும் கனிம முகவர் விதிகள் 2011 விதி எண் 3-ன் படியும் குற்றமாகும். எனவே இதன்பேரில் மாண்பும சென்னை உயர்நீதிமன்ற மதுரை அமர்வு நீதிப்பேராணை எண் W.P. (MD) No.1936/2017 மற்றும் 7595/2018 W.P.(MD) No.7225/2018-ல் முறையே 29.10.2018 மற்றும் 09.09.2019 அன்று பிறப்பித்த உத்தரவு மற்றும் பார்வை 3-ல் கண்ட அரசாணையின் படியும்; கனிமங்களும், சுரங்கங்களும் (மேம்படுத்துதல் மற்றும் முறைப்படுத்துதல்) சட்டம் 1957 பிரிவு 21 மற்றும் இந்திய தண்டனை சட்டம் 379-ன் கீழ் நடவடிக்கை எடுக்குமாறு கேட்டுக் கொள்கிறேன். இப்படிக்கு (Sd.xxxxx) (S.Mythili) உதவி

புகார், புவியியல் மற்றும் சுரங்கத்துறை, சென்னை மாவட்டம். அய்யா, மேற்படி வாதியின் புகார் மனுவிடீய்து இன்று 03.03.2021 ஆம் தேதி, காலை 01.30மணிக்கு ஜே-7 வேளச்சேரி காவல் நிலைய குற்ற எண்.93/2021 ச/பி 379 IPC r/w 21(l) of Mines and Minerals Act 1957வின் படி வழக்குப்பதிவு செய்யப்பட்டு விசாரணைக்கு எடுத்துக் கொள்ளப்பட்டது. இதன் அசல் முதல் தகவலறிக்கையையும் வாதியின் புகார்மனுவையும் இணைத்து கனம் 18-வது பெருநகர குற்றவியல் நீதித்துறை நடுவர் சைதாப்பேட்டை அவர்களுக்கு அனுப்பியும் அதில் குற்றங்களை சம்மந்தப்பட்ட உயர்அதிகாரிகளுக்கு அனுப்பியும் வைக்கப்பட்டது.



13. Action Taken: Since the above report reveals Commission of Offence(s) u/s as mentioned in Item No.2, registered case and took up the investigation.

எடுக்கப்பட்ட நடவடிக்கை : மேலே குற்ற முறையீட்டில் உள்ளவை பிரிவு 2 -ல் கூறப்பட்ட சட்ட பிரிவுப்படியான குற்றமாக வழக்கு பதிவு செய்து புலனாய்வுக்கு எடுத்துக்கொள்ளப்பட்டது

FIR read over to the Complainant/Informant, admitted to be correctly recorded and a copy given to the Complainant/Informant free of cost.

மு.ந.அ. குற்றமுறையீட்டாளருக்கு / தகவல் தந்தவருக்கு படித்துக்காட்டி அது சரியாக எழுதப்பட்டு இருப்பதாக ஏற்றிக்கொள்ளப்பட்டு. அதன்படி நகல் ஒன்று இவ்வசுமாரக கொடுக்கப்பட்டது

[Handwritten Signature]

Signature of the Officer in-charge, Police Station
காவல் நிலைய பொறுப்பு அலுவலரின் ஒப்பம்

Name : KAMALAKANNAN
பெயர்

Rank : INSPECTOR OF No.: 1096
POLICE ஈன்
நிலை

14. Signature / Thumb Impression of the Complainant/Informant
குற்றமுறையீட்டாளர் / தகவல் கொடுப்பவரின் ஒப்பம் / பெருவிரல் இடுகைப் பதிவு

15. Date & Time of despatch to the court: 03-03-2021
நீதிமன்றத்திற்கு அனுப்பப்பட்ட நாளும், நேரமும்



FIRST INFORMATION REPORT

முதல் தகவல் அறிக்கை
(Under Section 154 Cr.P.C)
(கு.ந.வி.தொ.பிரிவு 154 இன் கீழ்)

TAMIL NADU POLICE
INTEGRATED INVESTIGATION FORM-I

C 10651176

1. District: ANNA NAGAR

மாவட்டம்

PS: KOYAMBEDU

காவல் நிலையம்

Year: 2021 FIR No. 235

Date: 23-04-2021

2. Act(s)

சட்டம்

ஆண்டு

மு.ந.வி. எண்

நாள்

INDIAN PENAL CODE, 1860
MINES & MINERALS (DEVELOPMENT & REGULATION) Act, 1957



Sections
பிரிவுகள்
379
4(1)(1A)

3. (a) Occurrence of Offence Day: FRIDAY

குற்ற நிகழ்வு நாள்

Date From: 23-04-2021

Date To:

Time Period:

On

நாள் முதல்

Time from: 18.30Hrs

நாள் வரை

நேர அளவு

நேரம் முதல்

நேரம் வரை

(b) Information received at PS.

Date:

23-04-2021

Time: 22.30 Hrs

நேரம்

(c) General Diary Reference: Entry No(s)

பொது நாட்குறிப்பில் பதிவு விவரம் எண்

Time:

நேரம்

4. Type of Information: WRITTEN

தகவலின் வகை

5. Place of Occurrence: (a) Direction and Distance from PS: SOUTH- WEST & 1.0 Km
குற்ற நிகழ்விடம் (அ) காவல் நிலையத்திலிருந்து எவ்வளவு தூரமும், எத்திசையும்

(b) Address: ABIRAMI NAGAR MAIN ROAD, 4 TH STREET, NERKUNDRAM, CHENNAI

Beat Number:

முறைக் காவல் எண்

(c) In case, outside limit of this Police Station, then the Name of P.S:
இக்காவல் நிலைய எல்லைக்கட்பாடல் நடந்து இருக்குமாயின் அந்நிலையில், அந்த கா.நி பெயர்

6. Complainant/Informant (a) Name: MAITHILI

குற்றமுறையிட்டாளர் / தகவல் தந்தவர் பெயர்

(c) Date/Year of Birth:

நாள் / பிறந்த ஆண்டு

(b) Father's/Husband's Name :

தந்தை / கணவர் பெயர்

(e) Passport No.:

வேளிநாட்டு கடவுச்சீட்டு எண்

Date of Issue:

வழங்கப்பட்ட நாள்

(f) Occupation: GOVT. OFFICIAL GAZETTED

தொழில்

Place of Issue:

வழங்கப்பட்ட இடம்

(g) Address: ASSISTANT DIRECTOR, GEOGRAPHY AND CUSTOMS, CHENNAI

முகவரி

7. Details of Known/Suspected/Unknown accused with full particulars

தெரிந்த / ஐயப்பாட்டிற்குரிய / தெரியாத குற்றம் சாட்டப்பட்டவரின் முழுமையான விவரங்கள்



8. Reasons for delay in reporting by the complainant/Informant:

குற்றமுறையிட்டாளர் / தகவல் கொடுப்பவரால் முறையிட்டதில் தகவல் கொடுப்பதில் தாமதம்

NO DELAY

9. Particulars of the properties stolen/Involved:

களவாடப்பட்ட / களவிற்குள்ளான பொருள்களின் விவரம்

10. Total value of properties stolen/Involved:

களவாடப்பட்ட / களவிற்குள்ளான பொருள்களின் மொத்த மதிப்பு

11. Inquest Report/Un-natural death Case No. If any:

பிண விசாரணை அறிக்கை / இயற்கையற்ற மரணம் இறப்பு எண் ஏதேனும் இருந்தால்

12. FIR Contents :

முதல் தகவல் அறிக்கையின் கருக்கம் பணித்து சமர்ப்பிக்கப்படுகிறது. இன்று 23.04.2021 ம் தேதி இரவு சுமார் 22.30 மணியளவில் K 10 கோயம்பேடு காவல் நிலைய குற்றப்பிரிவு ஆய்வாளர் ஆகிய நான் நிலைய அலுவலில் இருந்த போது வாதி திருமதி.ச. மைதிலி,உதவி இயக்குனர், புவியியல் (ம) சுரங்கத்துறை, சென்னை என்பவர், நிலையம் ஆஜராகி கொடுத்த புகாரில் பெறுநர்.காவல் ஆய்வாளர்,கோயம்பேடு காவல் நிலையம், கோயம்பேடு,அய்யா. ந.க.எண்.042/4 பு(ம)ச/2021,நாள்: 23.04.2021,பொருள்: கனிமங்களும் கரங்கங்களும் - சென்னை மதுரவாயல் வட்டம் (ம) கிராமத்தில்-மண் கைப்பற்றப்பட்டது. ஒப்படைத்தல்-தொடர்பாக:- பார்வை: உதவி இயக்குனர்(கனிமம்)அவர்களின் திடீர் தணிக்கை நாள்: 23.04.2021 இன்று (23.04.2021) மதுரவாயல் வட்டம் மற்றும் கிராமத்தில் தணிக்கை மேற்கொண்ட போது மதுரவாயல் அபிராமி நகர் மெயின் ரோடில் (4 வது தெரு) அனுமதியின்றி சுமார் 3 யூனிட் மண் ஏற்றி வந்த TN 21 U 5121 ஜோதி டிரான்ஸ்போர்ட் என்ற பெயர் கொண்ட வாகனம் (லாரி) கைப்பற்றப்பட்டது. பாதுகாப்பு பொருட்டு தங்கள் வசம் ஒப்படைக்கப்படுகிறது. அனுமதியின்றி கனிமம் எடுத்துச் செல்வது MMDR Act Section 4(1)& 4 (1-A) ன்படியும் TNMMCR - 1959 -36 A ன்படியும் குற்றமாகும். எனவே மாண்புமிகு சென்னை உயர் நீதிமன்ற மதுரை கிளையின் நீதிப் பேராணை எண். W.P.(MD)No : 19936/2017 மற்றும் 7595 /2018 W.P.(MD) No : 7225/2018 -ல் முறையே 29.10..2018 மற்றும் 09.09.2019 அன்று பிறப்பித்த உத்தரவு மற்றும் அரசாணை நிலை எண். 170 தொழில் துறை (MMDR) நாள் 05.08.2020 ன் படியும் MMDR Act 1957 பிரிவு 21 மற்றும் இத்திய தண்டனை சட்டம் 379 ன் கீழ் நடவடிக்கை எடுக்குமாறு கேட்டுக் கொள்கிறேன். இணைப்பு : கனிமத்துடன் வாகனத்தின் சாவி இப்படிக்கு Sd by xxxx (ச.மைதிலி) -அய்யா, இன்று 23.04.2021 ம் தேதி இரவு 22.30 மணிக்கு மேற்படி புகாரை பெற்று K 10 கோயம்பேடு காவல் நிலைய குற்ற எண். 235/2021, சட்டப்பிரிவு 379 I PC r/w 4(1) & 4 (1-A)MMDR Act 1957 Sec 21 ன் படி வழக்கு பதிவு செய்து மேல் விசாரணைக்கு எடுத்துக் கொள்ளப்பட்டது

12. Action Taken: Since the above report reveals Commission of Offence(s) u/s as mentioned in item No.2, registered case and took up the investigation.
 எடுக்கப்பட்ட நடவடிக்கை: மேலே குறிப்பிடப்பட்ட காவல் பிரிவு 2-ல் கைப்பட்ட சட்ட பிரிவுப்படியான குற்றமாக வழக்கு பதிவு செய்து

FIR read over to the Complainant/Informant, admitted to be correctly recorded and a copy given to the Complainant/Informant free of cost.
 மு.ந.உ. குற்றவழக்கை சட்டப்பிரிவு 379 I PC r/w 4(1) & 4 (1-A)MMDR Act 1957 Sec 21 ன் படி வழக்கு பதிவு செய்து, அது சரியாக எழுதப்பட்டு இருப்பதாக ஏற்றுக்கொள்ளப்பட்டு, அதன்படி

S. 57(1)7
23/4/2021

14. Signature / Thumb Impression of the Complainant/Informant
குற்றமுறையீட்டாளர் / தகவல் கொடுப்பவரின் ஒப்பம் / பெருவிரல் இரேகைப் பதிவு

Signature of the Officer in-charge, Police Station
காவல் நிலைய பொறுப்பு அலுவலரின் ஒப்பம்

15. Date & Time of despatch to the court: 23-04-2021
நீதிமன்றத்திற்கு அனுப்பப்பட்ட நாள், நேரமும்

Name : GOPALA GURU R
பெயர்
Rank : INSPECTOR OF No.:
POLICE 67001
நிலை



FIRST INFORMATION REPORT
முதல் தகவல் அறிக்கை
(Under Section 154 Cr.P.C)
(சூ.ந.வி.தொ.பிரிவு 154 இன் கீழ்)

TAMIL NADU POLICE
INTEGRATED INVESTIGATION FORM-I

1. District:	AMBATTUR P.S.	KORATTUR	Year	2021	FIR No.	787	Date:	21-06-2021
மாவட்டம்	காவல் நிலையம்	ஆண்டு			மு. த.அ.எண்	நாள்		
Act(s) சட்டம்					Sections பிரிவுகள்			
2. INDIAN PENAL CODE, 1860					379			
MINES & MINERALS (DEVELOPMENT & REGULATION) Act, 1957					21(1)			
3. Occurrence of Offence Day:	MONDAY	Date From:	21-06-2021	Date To:	-			
(a) குற்ற நிகழ்வு நாள்	நாள் முதல்	நாள் வரை						
Time Period:	On	Time From:	15:05 Hrs	Time To:	-			
நேர அளவு	நேரம் முதல்	நேரம் வரை						
(b) Information received at PS. Date:	21-06-2021	Time:	22:00 Hrs	(c) General Diary Reference:		Entry No(s)		
காவல் நிலையத்திற்கு	நேரம்	பொது நாட்குறிப்பில் பதிவு						
குவல் கிடைத்த நாள்		விவரம் எண்						
4. Type of Information:	WRITTEN	Time :	-					
கவலின் வகை		நேரம்						
5. Place of Occurrence: (a) Direction and Distance from PS:		NORTH & 2.5 Km		Beat Number:	SECTOR 3			
குற்ற நிகழ்விடம் (அ) காவல்				முறைக் காவல் எண்				
நிலையத்திலிருந்து எவ்வளவு தூரமும்,								
எத்திசையும்								
(b) Address:	கலெக்டர் நகர்.மாதனாங்குப்பம்							
முகவரி								
(c) In case, outside limit of this Police Station, then the Name of P.S:				District:	-			
இக்காவல் நிலைய எல்லைக்கப்பால் நடந்து				மாவட்டம்				
இருக்குமாயின் அந்நிலையில், அந்த கா.நி பெயர்								
6. Complainant Informant (a) Name. MYTHILI		(c) Date/Year of Birth:	1976	(d) Nationality:	INDIA			
குற்றமுறையிட்டாளர் /		நாள் / பிறந்த ஆண்டு		நாட்டினம்				
தகவல் தந்தவர் பெயர்								
(b) Father's Husband's Name: SHANMUGA SUNDARAM								
தந்தை கணவர் பெயர்								
(e) Passport No.		Date of Issue:		Place of Issue:				
வெளிநாட்டு கடவுச்சீட்டு		வழங்கப்பட்ட நாள்		வழங்கப்பட்ட இடம்				
எண்								
(f) Occupation:								
தொழில்								
(g) Address:	ASSISTANT DIRECTOR, DEPT.OF GEOLOGY AND MINING, CHENNAI							
முகவரி								
7. Details of Known/Suspected Unknown accused with full particulars								
தெரிந்த / ஐயப்பாட்டிற்குரிய / தெரியாத குற்றம் சாட்டப்பட்டவரின் முழுமையான விவரங்கள்.								
TN-11-AH 8647 என்ற டாரஸ் வாகனம்								
8. Reasons for delay in reporting by the complainant/Informant:								
குற்றமுறையிட்டாளரால் / தகவல் கொடுப்பவரால் முறையிட்டதில் தகவல் கொடுப்பதில் தாமதம்.								
9. Particulars of the properties stolen/Involved:								
களவாடப்பட்ட / களவிற்குள்ளான சொத்துக்களின் விவரம்.								
10. Total value of properties stolen/Involved:								
களவாடப்பட்ட / களவிற்குள்ளான சொத்துக்களின் மொத்த மதிப்பு								
11. Inquest Report/ Un-natural death Case No. If any								
பிண விசாரணை அறிக்கை / இயற்கைக்கு மாறான இறப்பு எண் ஏதேனும் இருந்தால்								
12. FIR Contents								
முதல் தகவல் அறிக்கையின் சுருக்கம்								

பணிந்து அனுப்பப்படுகிறது, இன்று 21.06.2021-ம் தேதி 22.00 மணிக்கு T3 கொர்ட்டீர் காவல் நிலைய ஆய்வாளர் (சட்டம் & ஒழுங்கு) ஆகிய நான் நிலைய அலுவலில் இருந்த போது வாதி திருமதி.ச.சுமதிவி உதவி இயக்குநர், புவியியல் மற்றும் சுரங்கத்துறை, சென்னை மாவட்டம் என்பவர் நிலையம் ஆர்ட்டீர் கொடுத்த புகாரின் விபரம் பின்வருமாறு. ந.க.எண்.96/புமசு/2021, நாள்.21.06.2021, அய்யா, பொருள்:- கனிமங்களும் குவாரிகளும் - சென்னை மாவட்டம் - அம்பத்தூர் வட்டம் - கொர்ட்டீர் கிராமம் என்ற இடத்தில் அனுமதியின்றி கனிமம் ஏற்றிச் சென்ற - TN-11-AH 8647 என்ற பதிவெண் கொண்ட வாகனம் கைப்பற்றப்பட்டது - பாதுகாப்பிற்காக ஒப்படைத்தல் மற்றும் மேல் நடவடிக்கை - தொடர்பாக, பார்வை 1) W.P.(MD) No.19936 of 2017 and 7595 of 2018 and WMP(MD) No.7225 of 2018 dated.29.10.2018, 2).REv.Application writ (MD) Nos.80 to 82 of 2019 in W.P.(MD) No.19936 of 2017, 7595 and 21485 of 2018, Reserved on:29.08.2019 delivered on:09.09.2019, 3).அரசாணை நிலை எண்.170 தொழில்துறை (MMCI) நாள்-05.08.2020, சென்னை மாவட்டம் அம்பத்தூர் வட்டம் கொர்ட்டீர் கிராமம் நகரம் மாதனாங்குப்பம் கலெக்டர் நகர் என்ற இடத்தில் புவியியல் மற்றும் சுரங்கத்துறை உதவி இயக்குநர் மற்றும் அலுவலர்களால் 21.06.2021 அன்று வாகனத் தணிக்கை மேற்கொண்ட போது உரிய அனுமதிச் சீட்டுகள் இல்லாமல் கனிமம் ஏற்றி வந்த TN-11-AH 8647 என்ற டாரஸ் வாகனம் (சாதாரண வகை மண் ட்யூனிட்) கைப்பற்றப்பட்டது. மேற்கண்ட வாகனம்/வாகனங்கள் உரிய அனுமதிச்சீட்டு ஏதும் இல்லாமல் கள்ளத்தனமாக கனிமம் வெட்டியெடுத்து சென்றது கனிமங்கள் மற்றும் சுரங்கங்கள் (மேம்படுத்துதல் மற்றும் முறைப்படுத்துதல்) சட்டம் 1957-ன் பிரிவுகள் 4(1), 4(1A) தமிழ்நாடு சிறு கனிம சலுகை விதிகள் 1959 விதி எண் 36A மற்றும் தமிழ்நாடு சட்ட விரோதமாக கனிமம் எடுத்தல் போக்குவரத்து மற்றும் கனிம இருப்பு வைத்தல் தடுப்பு மற்றும் கனிம முகவர் விதிகள் 2011 விதி எண் 3-ன் படியும் குற்றமாகும். எனவே இதன் பேரில் மாண்பும சென்னை உயர்நீதிமன்ற மதுரை அமர்வு நீதிப்பேராணை எண். W.P.(MD) No.19936/2017 மற்றும் 7595/2018 W.P.(MD) No.7225/2018-ல் முறையே 20.10.2018 மற்றும் 09.09.2019 அன்று பிறப்பித்த உத்தரவு மற்றும் பார்வை 3-ல் கண்ட அரசாணையின் படியும் கனிமங்களும் சுரங்கங்களும் (மேம்படுத்துதல் மற்றும் முறைப்படுத்துதல்) சட்டம் 1957 பிரிவு 21 மற்றும் இந்நிய தண்டனை சட்டம் 379-ன் கீழ் நடவடிக்கை எடுக்குமாறு கேட்டுக் கொள்கிறேன். இணைப்பு, கனிமத்துடன் வாகனம் மற்றும் சாவி.(Sd/-S.MYTHILI) Sir. Received a Petition and Registered a Case in T3 PS CR.NO.787/2021 U/S 379 IPC r/w 21(i) Mines & Minerals Development Regulation Act-1959 On 21.06.21 at 22.00 Hrs. (Sd/-****T.Kirubanithi, Insptr,T3 PS (L&O). இதன் அசல் முதல் தகவல் அறிக்கையினையும், வாதியின் அசல் புகார் மனுவினையும் இணைத்து கனம் JM அம்பத்தூர் நீதித்துறை நடுவர் அவர்களுக்கு அனுப்பியும், மற்ற நகல்களை சம்மந்தப்பட்ட உயர் அதிகாரிகளுக்கு அனுப்பி வைக்கப்பட்டது.

3. Action Taken: Since the above report reveals Commission of Offence(s) u/s as mentioned in item No.2, registered case and took up the investigation.

எடுக்கப்பட்ட நடவடிக்கை : மேலே குற்ற முறையீட்டில் உள்ளவை பிரிவு 2 -ல் கூறப்பட்ட சட்ட பிரிவுப்படியான குற்றமாக வழக்கு பதிவு செய்து புலனாய்வுக்கு எடுத்துக்கொள்ளப்பட்டது. FIR read over to the Complainant/Informant, admitted to be correctly recorded and a copy given to the Complainant/Informant free of cost.

மு.த.அ. குற்றமுறையீட்டாளருக்கு / தகவல் தந்தவருக்கு படித்துக்காட்டி, அது சரியாக எழுதப்பட்டு இருப்பதாக ஏற்றுக்கொள்ளப்பட்டு, அதன்படி நகல் ஒன்று இலவசமாக கொடுக்கப்பட்டது.

14. Signature / Thumb Impression of the Complainant/Informant
குற்றமுறையீட்டாளர் / தகவல் கொடுப்பவரின் ஒப்பம் / பெருவிரல் இரேகைப் பதிவு

Signature of the Officer in-charge, Police Station
காவல் நிலைய பொறுப்பு அலுவலரின் ஒப்பம்

15. Date & Time of despatch to the court: 21-06-2021

நீதிமன்றத்திற்கு அனுப்பப்பட்ட நாடும், நேரமும்

Name: KIRUBANITHI

பெயர்

Rank: INSPECTOR OF POLICE

நிலை

No. 708

எண்

அனுப்புநர்:
திரு.இரா. சத்தியேந்திரராஜ்
வட்டாட்சியர்,
மதுரவாயல்.

பெறுநர்
1. உதவி இயக்குனர்
கனிம வளம்
சென்னை மாவட்டம்
2. வருவாய் கோட்ட அலுவலர்
மத்திய சென்னை கோட்டம்

ந.க.எண். 434/2021/அ1 நாள்:30.07.2021

அய்யா/அம்மையர்,

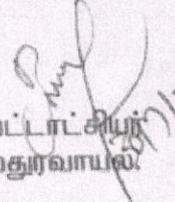
பொருள்: கனிம வளம் - சென்னை மாவட்டம், மதுரவாயல் வட்டம், நொளம்பூர் கிராமம், அண்ணாமலை அவென்யு பகுதியில் உரிய அனுமதியின்றி சவுடு மண் கடத்திய லாரி வண்டியுடன் கைப்பற்றப்பட்டது - காவல் நிலையத்தில் முதல் தகவல் அறிக்கை பதிவு செய்யப்பட்டது - அறிக்கை அனுப்புதல் - தொடர்பாக.

பார்வை: V - 7 நொளம்பூர் காவல் நிலைய முதல் தகவல் அறிக்கை எண் 780/2021, நாள்:30.07.2021

சென்னை மாவட்டம், மதுரவாயல் வட்டம், நொளம்பூர் கிராமம், அண்ணாமலை அவென்யு பகுதியில் உரிய அனுமதியின்றி சவுடு மண் கடத்திய லாரி வண்டியுடன் கைப்பற்றப்பட்டது தொடர்பாக எனது அறிக்கையினை கீழ்க்கண்டவாறு சமர்ப்பிக்கிறேன்.

மேற்படி சென்னை மாவட்டம், மதுரவாயல் வட்டம், நொளம்பூர் கிராமம், அண்ணாமலை அவென்யு பகுதியில் தொடர்ச்சியாக சவுடு மண் கடத்தல் நடைபெற்று வருவதாக பொது மக்களிடமிருந்து தொடர்ச்சியாக புகார்கள் வரப்பெற்றதன் அடிப்படையில் நேற்று இரவு சுமார் 11.00 மணியளவில் நொளம்பூர் கிராம நிர்வாக அலுவலருடன் சம்பந்தப்பட்ட பகுதியில் திடீர் சோதனை நடத்தியதில் TN 18 L 6383 என்ற எண் கொண்ட வாகனத்தை சோதனை செய்ததில் உரிய அனுமதியின்றி சவுடு மண் கடத்தியது தெரிய வந்தது. மேற்படி வாகனம் கைப்பற்றப்பட்டு கனிம வளச்சட்டத்தின் கீழ் நடவடிக்கை எடுக்க V - 7 நொளம்பூர் காவல் நிலையத்தில் புகார் அளித்ததன் பேரில் சம்பந்தப்பட்ட கனிம வளச்சட்டத்தின்கீழ் வழக்கு பதிவு செய்யப்பட்டு (முதல் தகவல் அறிக்கை எண் 780/2021) வாகனம் பறிமுதல் செய்யப்பட்டு V - 7 நொளம்பூர் காவல் நிலைய வளாகத்தில் நிறுத்தி வைக்கப்பட்டுள்ளது. மேற்படி பொருள் தொடர்பாக காவல் நிலையத்தில் விரிவான விசாரணை நடைபெற்று வருகிறது என்பதை பணிவுடன் தெரிவித்துக்கொள்கிறேன்.

தங்கள் உண்மையுள்ள,


வட்டாட்சியர்
மதுரவாயல்.

நகல்: மாவட்ட ஆட்சியர், சென்னை மாவட்டம்
அவர்களுக்கு தகவலுக்காக பணிநிதனுப்பப்படுகிறது.

30/7/21

1. District:ADYAR PS:THURAIPAKKAM Year:2021 FIR No. 708 Date: 17-09-2021
மாவட்டம் காவல் நிலையம் ஆண்டு மு.ந.அ. எண் நாள்

2. Act(s) Sections
சட்டம் பிரிவுகள்
MINES & MINERALS (DEVELOPMENT & REGULATION) Act, 1957 21(1)
INDIAN PENAL CODE, 1860 379

3. (a) Occurrence of Offence Day:FRIDAY Date From:17-09-2021 Date To:
குற்ற நிகழ்வு நாள் நாள் முதல்
Time Period: On Time from: 04.00 Hrs நாள் வரை
நேர அளவு நேரம் முதல் நேரம் வரை

(b) Information received at PS. 17-09-2021 Time: 05.00 Hrs (c) General Diary Reference: Entry No(s)
Date: காவல் நிலையத்திற்கு தகவல் கிடைத்த நாள் நேரம் பொது நாட்குறிப்பில் பதிவு விவரம் எண்
காவல் நிலையத்திற்கு தகவல் கிடைத்த நாள் நேரம்

4. Type of Information:WRITTEN
தகவலின் வகை நேரம்

5.Place of Occurrence: (a) Direction and Distance from PS: Beat Number: SECTER-A
குற்ற நிகழ்விடம் (அ) காவல் நிலையத்திலிருந்து எவ்வளவு தூரமும், எத்திசையும் முறைக் காவல் எண்

(b) Address: OMR சாலை - 200 அடி சாலை முகவரி

(c) In case, outside limit of this Police Station,then the Name of P.S: District:
இக்காவல் நிலைய எல்லைக்கப்பால் நடந்து இருக்குமாயின் அந்த காவல் நிலையம் மாவட்டம்

6. Complainant/Informant (a) Name: SURADHA (c) Date/Year of Birth: 1987 (d) Nationality: INDIA
குற்றமுறையீட்டாளர் / தகவல் தந்தவர் பெயர் நாள் / பிறந்த ஆண்டு நாட்டினம்

(b) Father's/Husband's Name :
தந்தை / கணவர் பெயர்

(e) Passport No.: வெளிநாட்டு கடவுச்சீட்டு எண் Date of Issue: வழங்கப்பட்ட நாள் Place of Issue: வழங்கப்பட்ட இடம்

(f) Occupation: தொழில்

(g) Address: ASSISTANT GEOLOGIST, GEOGRAPHY AND DEPARTMENT OF MINING, DISTRICT COLLECTRATE, CHENNAI - 600001 . முகவரி

7. Details of Known/Suspected/Unknown accused with full particulars
தெரிந்த / ஐயப்பாட்டிற்குரிய / தெரியாத குற்றம் சாட்டப்பட்டவரின் முழுமையான விவரங்கள்

1) திரு.சக்கரவர்த்தி த/பெ மார்கண்டன், 2) திரு.சாமிநாதன் த/பெ ஆறுமுகம்

8. Reasons for delay in reporting by the complainant/Informant:
குற்றமுறையீட்டாளரால் / தகவல் கொடுப்பவரால் முறையிட்டதில் தகவல் கொடுப்பதில் தாமதம்
NO DELAY

9. Particulars of the properties stolen/Involved:
கனவாடப்பட்ட / களவிற்குள்ளான சொத்துக்களின் விவரம்

10. Total value of properties stolen/Involved:
கனவாடப்பட்ட / களவிற்குள்ளான சொத்துக்களின் மொத்த மதிப்பு

11. Inquest Report/ Un-natural death Case No. If any:
பேராட்சாரணம் அறிக்கை / இயற்கைக்கு மாறான இறப்பு எண் ஏதேனும் இருந்தால்

12. FIR Contents :

முதல் தகவல் சாலையில் சூடுக்கம்
பணிந்து சமர்ப்பிக்கப்பட்டுள்ளது.

இன்று 17.09.2021 ம் தேதி 05.00 மணிக்கு ஜே-9 துரைப்பாக்கம் காவல் நிலைய உதவி ஆய்வாளராகிய நான் நிலைய அலுவலில் இருந்த போது புகார்தாரர். திரு.ச.சுரதா, உதவி புவியியலாளர், புவியியல் மற்றும் சுரங்கத்துறை, மாவட்ட ஆட்சியரகம், சென்னை - 600001 (9884219827) என்பவர் நிலையம் வந்து எழுத்து மூலமாக கொடுத்த புகார் பின்வருமாறு. அனுப்புநர். ச.சுரதா, உதவி புவியியலாளர், புவியியல் மற்றும் சுரங்கத்துறை, மாவட்ட ஆட்சியரகம், சென்னை - 600001 (9884219827). பெறுநர். காவல் ஆய்வாளர், J9 துரைப்பாக்கம் காவல் நிலையம், சென்னை. ஐயா, நான் சென்னை மாவட்ட ஆட்சியர் அலுவலகத்தில் செயல்படும் புவியியல் மற்றும் சுரங்கத்துறை அலுவலகத்தில் உதவி புவியியலாளராகப் பணிபுரிந்து வருகிறேன். இன்று (17.09.2021) காலை 04.00 AM மணியளவில் துரைப்பாக்கம் ஜங்ஷன் 200 அடி OMR சாலையில் கனிமம் சம்பந்தமாக வாகனங்களை சோதனை செய்தபோது, TN 22 CY 7744 என்ற பதிவெண் கொண்ட டாரஸ் வாகனத்தில் சாதாரண மண் இருந்தது. இது தொடர்பாக உரிய அரசு அனுமதியுடன் சாதாரண மண் ஏற்றி வந்ததா என்பது குறித்து மேற்படி லாரி ஓட்டுநரிடன் விசாரணை செய்ததில் உரிய ஆவணங்கள் சமர்ப்பிக்கப்படவில்லை. உரிய அனுமதிச் சீட்டு ஏதும் இல்லாமல் கள்ளத்தனமாக கனிமம் வெட்டி யெடுத்து சென்றது கனிமங்கள் மற்றும் சுரங்கங்கள் (மேம்படுத்துதல் மற்றும் முறைப்படுத்துதல்) சட்டம், 1957 -ன் படியும் மற்றும் தமிழ்நாடு சிறுகனிம சலுகை விதிகள், 1959 -ன் படியும் மற்றும் தமிழ்நாடு சட்ட விரோதமாக கனிமம் எடுத்தல், போக்குவரத்து மற்றும் கனிம இருப்பு வைத்தல் தடுப்பு மற்றும் கனிம முகவர்கள் விதிகள் 2011 படியும் குற்றமாகும். எனவே, மேற்குறிப்பிட்ட வாகனத்தை அரசாணை நிலை எண். 170, தொழில்துறை (M.M.C.1) நாள் 05.08.2020 -ன் படியும், கனிமங்களும் சுரங்கங்களும் (மேம்படுத்துதல் மற்றும் முறைப்படுத்துதல்) சட்டம் 1957 பிரிவு 21(1) மற்றும் இந்திய தண்டனை சட்டம் 379 -ன் கீழ் நடவடிக்கை எடுக்குமாறு கேட்டுக் கொள்கிறேன். மேலும் வாகனத்தின் ஓட்டுனர் திரு.சாமிநாதன் த/பெ ஆறுமுகம் அவர்கள் மீதும் மற்றும் அதன் உரிமையாளர் திரு. சக்கரவர்த்தி த/பெ மார்கண்டன் மீதும் நடவடிக்கை எடுக்குமாறு கேட்டுக் கொள்கிறேன். இணைப்பு:- கனிமத்துடன் வாகனம் மற்றும் ஓட்டுனர். இப்படிக்கு SD***** 17.09.2021 (ச.சுரதா).
ஆய்வினை, மேற்கண்ட எழுத்து மூலமான தகவலை இன்று 17.09.2021ம் தேதி 05.00மணிக்கு பெற்று ஜே-9 துரைப்பாக்கம் காவல் நிலைய குற்ற எண். 708/2021 ச/பி 21 (1) OF MINES AND MINERALS ACT, 379 IPC ல் வழக்கு பதிவு செய்து அரசால் வழங்கப்பட்ட முதல் தகவல் அறிக்கை முதல் தாள் நீர்நீர்ப்பாட்டால் காவல் துறை கூடுதல் இயக்குனர் மற்றும் மாநில குற்ற ஆவண காப்பகம் அவர்களின் RC No. D-X/3833/SCRB/2014-8, Dt.03.04.2020 மற்றும் அடையாறு மாவட்ட காவல் துறை ஆய்வாளர் அலுவலகம், C.NO.487/DC ADY/CAMP/2020 Dt.19.06.2020 உத்தரவுபடி முதல் தகவல்

அறிக்கை தாள் ADY/J9/708/21 என்ற வரிசை எண் வழங்கப்பட்டுள்ளது. இதன் அசலை எழுத்து மூலமான தகவலுடன் JM-2 ஆலந்தூர் நீதிமன்றம் அவர்களுக்கும் இதர நகல்களை சம்மந்தப்பட்ட உயர் அதிகாரிகளுக்கும் அனுப்பி வைத்து விசாரணைக்கு எடுத்துக் கொண்டேன்.

13. Action Taken: Since the above report reveals Commission of Offence(s) u/s as mentioned in item No.2, registered case and look up the investigation.

எடுக்கப்பட்ட நடவடிக்கை : மேலே குற்ற முறையீட்டில் உள்ளவை பிரிவு 2 -ல் கூறப்பட்ட சட்ட பிரிவுப்படியான குற்றமாக வழக்கு பதிவு செய்து புலனாய்வுக்கு எடுத்துக்கொள்ளப்பட்டது

FIR read over to the Complainant/Informant, admitted to be correctly recorded and a copy given to the Complainant/Informant free of cost.

மு.த.அ. குற்றமுறையீட்டாளருக்கு / தகவல் தந்தவருக்கு படித்துக்காட்டி, அது சரியாக எழுதப்பட்டு இருப்பதாக ஏற்றுக்கொள்ளப்பட்டு, அதன்படி நகல் ஒன்று இலவசமாக கொடுக்கப்பட்டது

14. Signature / Thumb Impression of the Complainant/Informant
குற்றமுறையீட்டாளர் / தகவல் கொடுப்பவரின் ஒப்பம் / பெருவிரல் இரேகைப் பதிவு

[Handwritten Signature]

Signature of the Officer in-charge, Police Station
காவல் நிலைய பொறுப்பு அலுவலரின் ஒப்பம்

[Handwritten Signature]

15. Date & Time of despatch to the court: 17-09-2021
நீதிமன்றத்திற்கு அனுப்பப்பட்ட நாளும், நேரமும்

Name : JAIGANESH K
பெயர்
Rank : SUB No.: 192
INSPECTOR OF POLICE
நிலை